

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 179/2025

IN THE MATTER OF:

SHYAMLATA

.....APPLICANT

VS.

UNION OF INDIA & ORS.

.....RESPONDENT(S)

REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL  
BOARD (CPCB), RESPONDENT NO. 06

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as the "Hon'ble NGT"), in the matter of OA No. 179/2025 Shyamlatata Versus Union of India & Ors vide order dated 26.11.2025 observed and directed that:-

*"..Learned Counsel appearing for the CPCB has submitted that the information from all the States was sought regarding enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha. The information from 22 State Pollution Control Boards has been received and it is awaited from 14 State PCBs. He submits that he will analyse the information received so far and will file the fresh affidavit disclosing the status of compliance with the ban..."*



A true copy of the Hon'ble NGT order dated 26.11.2025 is annexed herewith as Annexure-I.

2. That the CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act, 1974") and performs the functions under the Water Act 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the " Air Act, 1981 ") and the Environment (Protection) Act, 1986.
3. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States / Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to implement the provisions of these Acts in respect of their Territorial Jurisdiction.
4. That in compliance of the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC") letter dated 23.02.2023 in the matter of accidents/injuries caused by the use of Chinese Manjha for Kite flying, CPCB issued directions to all the SPCBs/PCCs on 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable, with subsequent reminders dated 27.01.2025, 04.04.2025, 25.08.2025, 31.10.2025, 27.11.2025 17.12.2025, and 19.01.2026. A copy of the CPCB direction dated 27.03.2023 and subsequent reminders dated 27.01.2025, 04.04.2025, 25.08.2025, 31.10.2025, 27.11.2025 17.12.2025 and 19.01.2026 are annexed as Annexure-II.
5. That the compliance status on CPCB directions dated 27.03.2023 has been received from 28 States and 08 UTs namely Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Karnataka, Madhya Pradesh, Manipur, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Delhi, Daman & Diu, Puducherry, Chandigarh, Jammu & Kashmir and Lakshadweep and Ladakh through the

concerned SPCBs/PCCs. The compliance status has been compiled and enclosed as Annexure-III.

6. That the CPCB had also submitted the consolidated status report, based on the information received from the States/UTs, before the Hon'ble National Green Tribunal (PB) on 04.08.2020 in OA No. 384/2016 (Khalid Ashraf vs. Union of India & Ors). A copy of the CPCB consolidated status report dated 04.08.2020 is annexed as Annexure-IV.
7. That, the Answering Respondent, CPCB, craves leave of the Hon'ble Tribunal to file additional replies, if required in future.
8. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in this Original Application.

  
(Anamika Sagar)  
Scientist 'E'

**Central Pollution Control Board**



## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 179/2025

IN THE MATTER OF:

Shyamlata

.... APPLICANT

Vs.

Union of India &amp; Ors.

...RESPONDENT(S)

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 6 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct on the basis of the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



*Anamika Sagar*  
DEPONENT

अनामिका सागर/Anamika Sagar  
वैज्ञानिक 'ड'/Scientist 'E'  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env. Forest & Climate Change, Govt. of India  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

Verified at New Delhi on this day of ~~16 FEB 2022~~ 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.

*Anamika Sagar*  
DEPONENT

अनामिका सागर/Anamika Sagar  
वैज्ञानिक 'ड'/Scientist 'E'  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env. Forest & Climate Change, Govt. of India  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Anamika Sagar, East Arjun Nagar, Delhi-110032



**ATTESTED**

*[Signature]*  
NOTARY PUBLIC, DELHI  
GOVT. OF INDIA

16 FEB 2026

Item No. 14

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 179/2025

Shyamlatata

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 26.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Saurabh Tiwari & Mr. Vikash Tiwari, Advocates for Applicant  
(Through VC)

Respondents: Mr. Bhanwar Pal Singh Jadon, Mr. Shivansh Sharma, Ms. Gargi  
Chaturvedi & Ms. Anjali Sharma, Advs. for R - 2 to 5  
Ms. Sthavi Asthana & Ms. Vineeta Singh, Advs. for UPPCB  
Mr. Atif Suhrawardy, Adv. for CPCB (Through VC)

**ORDER**

1. In this original application the Applicant is seeking compensation for the death of his son who had died on account of slitting of his throat by Chinese Manjha on 31.12.2024.
2. The reply affidavit on behalf of the Respondent No. 5 - Assistant Commissioner of Police, Traffic, Uttar Pradesh has been filed disclosing the action of registration of FIR against three accused persons involved in selling and storing of Chinese Manjha. The reply reflects that these three accused persons have been arrested and chargesheet has been filed against them.
3. Learned Counsel appearing for the Respondent No. 5 submits that the person responsible for using the said Chinese Manjha resulting in the death of the Applicant's son could not be traced out.

4. Learned Counsel appearing for the CPCB has submitted that the information from all the States was sought regarding enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha. The information from 22 State Pollution Control Boards has been received and it is awaited from 14 State PCBs. He submits that he will analyse the information received so far and will file the fresh affidavit disclosing the status of compliance of the ban.
5. The Respondents No. 2 to 5 have not disclosed the steps which have been taken for payment of compensation to the Applicant.
6. Learned Counsel appearing for these Respondents seeks four weeks' time to file the affidavit disclosing the status of payment of compensation.
7. List on 18.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 26, 2025  
Original Application No. 179/2025  
dv



CM-13011/35/2023-IPC-V-HO-CPCB-HO

March 27, 2023

10083-10127

To

The Member Secretary  
All SPCBs/PCCs  
(List Attached)

**Sub: Directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable**

**WHEREAS**, under section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to plan a comprehensive programme for prevention, control and abatement of pollution of streams and wells located in the State/UT and to secure the execution thereof; and

**WHEREAS**, under section 17 of the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC), constituted under the Air (Prevention and Control of Pollution) Act, 1981, is to plan a comprehensive programme for prevention, control and abatement of Air pollution in the State/UT and to secure the execution thereof; and

**WHEREAS**, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed that "...there shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country.."

**WHEREAS**, NGT, Principal Bench, New Delhi vide its order dated 21.01.2020 while hearing the matter w.r.t. allegation of non-enforcement of the directions by States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, directed "CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal."

**WHEREAS**, in compliance of direction of Hon'ble NGT order dated 21.01.2020 CPCB submitted the consolidated status reports received from States/UTs before the Hon'ble NGT on 04.08.2020.

Page 1 of 2

401

**WHEREAS**, Ministry of Environment, Forest & Climate Change (MoEF&CC) vide its letter dated 23.02.2023 in the matter of accidents/ injuries caused by the use of Chinese Manjha for Kite flying has requested for taking appropriate action and to direct all SPCBs/PCCs for prohibition of manufacture, sale, storage, purchase and use of Chinese Manjha for Kite flying.

**NOW, THEREFORE**, in compliance of Hon'ble NGT order and in exercise of the powers conferred under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 **and Air (Prevention and Control of Pollution) Act, 1981**, following directions are issued herewith:

- 1) to prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying;
- 2) to ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/nylon/synthetic/glass-coated thread for kite flying.
- 3) to ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying.
- 4) to give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc

All SPCBs/PCCs shall submit the compliance report to this office within 30 days from the date of receipt of the directions.

(Prashant Gargava)  
Member Secretary

**Copy to:**

- 1 The Additional Secretary (CP Division) : For information, please.  
Ministry of Environment, Forests and Climate Change  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi - 110 003
- 2 All Regional Directors : With a request to follow-up with the concerned SPCBs/ PCCs for compliance
- 3 The Divisional Head, IT Division, CPCB : For uploading on CPCB web portal, please.

(Prashant Gargava)  
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
नियंत्रित...  
29/3/2023

Page 2 of 2

## 402

## List of State Pollution Control Boards

1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet Vijayawada – 520 010, Andhra Pradesh	11.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001
2.	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papunah, Naharlagun-791110, Arunachal Pradesh	12.	The Member Secretary Kerala Pollution Control Board Plamoodu Junction, Pattom Palace, P.O. Thiruvananthapuram – 695 004
3.	The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781021, Assam	13.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal – 462 016
4.	The Member Secretary Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna-800010, Bihar	14.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022.
5.	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	15.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphepat, Imphal – 795 004.
6.	The Member Secretary Goa Pollution Control Board Dempo Tower, 1st Floor, EDC Patto Plaza, Panaji-403001, Goa	16.	The Member Secretary Meghalaya Pollution Control Board Arden, Lumpynggad, Shillong – 793 014
7.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar – 382010, Gujarat	17.	The Member Secretary Mizoram Pollution Control Board Silver House, Tuikhuahtlang, Aizwal - 796001.
8.	The Member Secretary Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla – 171 009.	18.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112.
9.	(April-November) The Member Secretary Jammu & Kashmir Pollution Control Board Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K)  (November-April) The Member Secretary Jammu & Kashmir Pollution Control Board Forest Complex, Gladni, Narwal, Transport Nagar, Jammu (J&K)	19.	The Member Secretary Odisha State Pollution Control Board, (Department of Forest & Environment) Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar – 751 012.
10.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834004, Jharkhand	20.	The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala – 147 001

21.	The Member Secretary State Pollution Control Board Forest, Environment Wildlife Management Department Government of Sikkim Forest Secretariat, Deorali, Gangtok -737102 East Sikkim	26	The Member Secretary Tripura Pollution Control Board, PariveshBhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala (W) – 799 006, Tripura.
22.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Anna Salai Guindy, Chennai – 600 032	27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun, Uttarakhand
23.	The Member Secretary Telangana Pollution Control Board A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018	28.	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.
24	The Member Secretary Rajasthan Pollution Control Board A-4, JalaneDungri Institutional Area Jaipur – 302 004	29	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 Chandigarh
25	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010		

**List of Pollution Control Committees**

1.	The Member Secretary Delhi Pollution Control Committee 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006
2.	The Member Secretary Puducherry Pollution Control Committee IIIrd floor, Housing Board Complex, Anna Nagar, Puducherry – 600 005
3.	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall Building (2nd Floor) Sector-17C Chandigarh – 160 017
4.	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control CommitteeOffice of the Dy. Conservator of ForestsFort Area, Moti Daman, Daman – 396 220
5.	The Member Secretary Andaman & Nicobar Pollution Control Committee Van Sadan, Haddo P.O. Port Blair – 744 102
6.	The Member Secretary Lakshadweep Pollution Control Committee, Lakshadweep Administration, Dept. Of Sc., Technology & Environment Kavarati-682 555

## List of Regional Directors, CPCB

1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, Nisarga Bhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road; Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar E-5, Arera Colony Bhopal – 462016	7	The Regional Director (Chennai) Central Pollution Control Board 77-A, 2 <sup>nd</sup> Floors, South Avenue Road Ambattur Industrial Esate Ambattur Taluk, Thiruvallur District Chennai-600058
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, Vibhuti Khand, Gomti Nagar Lucknow-226020	9	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 Nisarg Vihar, Balewadi, Pune-411045
5	The Regional Director (Shillong) Central Pollution Control Board "TUM-SIR". Lower Moti nagar, Near Fire Brigade H.Q., Shillong-793014		



406

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

CPCB/IPC-V/NGT\_06/Kite/2020

April 04, 2025

To,

The Member Secretary  
(As per list enclosed)

**Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

Sir/Madam,

This has reference to the directions dated 27.03.2023 issued by CPCB to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminder dated 27.01.2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference.

In this regard, CPCB is yet to receive the compliance status report on the above mentioned directions from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 15 days, enabling CPCB to submit the compliance report to Ministry of Environment, Forest & Climate Change.

Your's Faithfully,

(Anamika Sagar)

Additional Director &amp; DH-IPC-V

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**  
**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

## List of State Pollution Control Boards/Pollution Control Committees

1.	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	8.	The Member Secretary Jammu & Kashmir Pollution Control Board Parivesh Bhawan, Gladni Forest Complex Transport Nagar, Jammu, 180006 Sheikh-ul-alam Complex, Silk Factory Road Rajbagh, Srinagar, 190008
2.	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, PapuNalah, Naharlagun-791110, Arunachal Pradesh	9.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore-560001
3.	The Member Secretary Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna-800010, Bihar	10.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal - 462 016
4.	The Member Secretary Goa Pollution Control Board Dempo Tower, 1st Floor, EDC Patto Plaza, Panaji-403001, Goa	11.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022.
5.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834004, Jharkhand	12.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal - 795 004. Manipur
6.	The Member Secretary Telangana Pollution Control Board A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018	13.	The Member Secretary Odisha State Pollution Control Board, (Department of Forest & Environment) Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar - 751 012
7.	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur - 302 004	14.	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.

15.	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall Building (2nd Floor) Sector-17C Chandigarh - 160 017	19.	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010
16.	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Fort Area, Moti Daman, Daman - 396 220	20.	The Member Secretary Lakshadweep Pollution Control Committee, Lakshadweep Administration, Dept. Of Sc., Technology & Environment Kavarati-682 555
17.	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 Chandigarh		
18.	The Member Secretary Ladakh Pollution Control Committee Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, Leh-194101 (Ladakh)		

## List of Regional Directors, CPCB

1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, NisargaBhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board PariveshBhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara - 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board PariveshBhawan, ParyavaranParisar E-5, Arera Colony Bhopal - 462016	7	The Regional Director (Chennai) Central Pollution Control Board No. 40-E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai, Tamil Nadu - 600032
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, VibhutiKhand, Gomti Nagar Lucknow-226020	9	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 NisargVihar, Balewadi, Pune-411045
5	The Regional Director (Shillong) Central Pollution Control Board BSNL NE-I, Telecom Circle, CTO Building, Ground Floor, Shillong-793001		



410

**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**CENTRAL POLLUTION CONTROL BOARD**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

CM-13011/35/2023-IPC-V-HO-CPCB-HO

**Reminder III**  
**August 25, 2025**

To,  
 The Member Secretary  
 (As per list enclosed)

**Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable-reg.**

Sir/Madam,

Kindly refer to CPCB directions dated 27.03.2023. issued to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminders dated 27.01.2025 and 04.04 2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference. The compliance status report on the above mentioned directions is awaited from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 30 days, so that same is forwarded to Ministry of Environment, Forest and Climate Change..

Thanking You,

Your's Faithfully,

(Anamika Sagar)  
 Additional Director & DH-IPC-V

Encl: As above

Copy to:

The Regional Directorates  
 Central Pollution Control Board  
 (As Per List)

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**  
**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

**दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**

5

## 411 List of State Pollution Control Boards

- |   |   |
|---|---|
| <p>1 The Member Secretary<br/>Andhra Pradesh Pollution Control Board,<br/>Paryavaran Bhavan,<br/>APIIC Colony Road, Gurunanak Colony,<br/>Autonagar, Vijayawada- 520007.</p>  | <p>8 The Member Secretary<br/>Karnataka State Pollution Control Board<br/>"Parisara Bhavan",<br/>#49,4th &amp; 5th Floor,<br/>Church Street, Bangalore-560001</p>                                   |
| <p>2 The Member Secretary<br/>Arunachal Pradesh Pollution Control Board<br/>Govt of Arunachal Pradesh, Department of<br/>Environment &amp; Forests,<br/>ParyavaranBhawan, Yupia Road, PapuNalah,<br/>Naharlagun-791110, Arunachal Pradesh</p> | <p>9 The Member Secretary<br/>Madhya Pradesh Pollution Control Board<br/>ParyavaranParisar, Sector E-5,<br/>Araera Colony, Bhopal - 462 016</p>   |
| <p>3 The Member Secretary<br/>Bihar State Pollution Control Board,<br/>PariveshBhawan, Plot No. NS-B/2<br/>Paliputra Industrial Area,<br/>Patliputra, Patna-800010, Bihar</p>   | <p>10 The Member Secretary<br/>Maharashtra Pollution Control Board<br/>Kalptaru Point, 2<sup>nd</sup> - 4<sup>th</sup> floor,<br/>Opp. Cine Planet, Sion Circle,<br/>Sion (E),Mumbai - 400 022.</p> |
| <p>4 The Member Secretary<br/>Chhattisgarh Environment Conservation Board<br/>Commercial Complex,<br/>Chhattisgarh Housing Board Colony,<br/>Kabir Nagar,<br/>Raipur-492001, Chhattisgarh</p>   | <p>11 The Member Secretary<br/>Manipur Pollution Control Board<br/>Near Imphal West D.C. Office<br/>Complex,<br/>Lamphelpat, Imphal - 795 004.<br/>Manipur</p>                                      |
| <p>5 The Member Secretary<br/>Goa Pollution Control Board<br/>Dempo Tower, 1st Floor,<br/>EDC Patto Plaza,<br/>Panaji-403001, Goa</p>   | <p>12 The Member Secretary<br/>Odisha State Pollution Control Board,<br/>Paribesh Bhawan,<br/>A-118, Nilakantha Nagar,<br/>Unit-VIII, Bhubaneswar - 751 012.</p>                                    |
| <p>6 The Member Secretary<br/>Himachal Pradesh Pollution Control Board<br/>Him Parivesh, Phase-III,<br/>New Shimla - 171 009.</p>   | <p>13 The Member Secretary<br/>State Pollution Control Board Sikkim,<br/>Forest Secretariat, C Block,<br/>Deorali, Gangtok - 737102,<br/>East Sikkim, India</p>                                     |
| <p>7 The Member Secretary<br/>Jharkhand State Pollution Control Board<br/>T.A. Building, HEC, P.O. Dhurwa,<br/>Ranchi-834004,<br/>Jharkhand</p>   | <p>14. The Member Secretary<br/>Rajasthan Pollution Control Board<br/>A-4, Jalane Dungri Institutional Area<br/>Jaipur - 302 004, Rajasthan</p>   |

- 15 The Member Secretary  
Jammu&Kashmir Pollution Control Committee  
Parivesh Bhawan, Gladni Forest Complex  
Transport Nagar, Jammu, 180006  
Sheikh-ul-alam Complex, Silk Factory Road  
Rajbagh, Srinagar, 190008
- 16 The Member Secretary  
Uttar Pradesh Pollution Control Board  
Building.No. TC-12V, VibhutiKhand,  
Gomti Nagar, Lucknow,  
Uttar Pradesh 226010
- 17 The Member Secretary  
Ladakh Pollution Control Committee  
Wildlife Office Building,  
Near Council Secretariat,  
Opposite Police Station Housing Colony,  
Leh-194101 (Ladakh)
- 18 The Member Secretary  
Daman, Diu & Dadra & Nagar Haveli Pollution  
Control Committee Office of the Dy.  
Conservator of Forests Fort Area, Moti Daman,  
Daman - 396 220
- 19 The Member Secretary  
West Bengal Pollution Control Board  
No. 10A, Block - LA, Sector III,  
Bidhan Nagar, Kolkata - 700 091.
- 20 The Member Secretary  
Haryana Pollution Control Board  
C-11, Sector-6  
Panchkula  
Haryana-134 109, Chandigarh
- 21 The Member Secretary  
Chandigarh Pollution Control Committee  
Additional Town Hall Building  
(2nd Floor) Sector-17C  
Chandigarh - 160 017
- 22 The Member Secretary  
Lakshadweep Pollution Control Committee,  
Lakshadweep Administration, Dept. Of Sc.,  
Technology & Environment  
Kavarati-682 555

## List of Regional Directors, CPCB

1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, NisargaBhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board PariveshBhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara - 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board PariveshBhawan, ParyavaranParisar E-5, Arera Colony Bhopal - 462016	7	The Regional Director (Chennai) Central Pollution Control Board Second Floor, BSNL Building, 40-E, Guindy Industrial Estate, SIDCO Industrial Estate, Guindy, Chennai, Tamil Nadu 600032
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, VibhutiKhand, Gomti Nagar Lucknow-226020	9	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 NisargVihar, Balewadi, Pune-411045
5	The Regional Director (Shillong) Central Pollution Control Board BSNL NE-I, Telecom Circle, CTO Building, Ground Floor, Shillong-793001		

414

**Reminder-IV: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

< IPC Division <ipc5division.cpcb@gov.in> >

Fri, 31 Oct 2025 10:43:26 AM +0530

To "membersecy"<membersecy@appcb.gov.in>,"arunachalspcb"<arunachalspcb@gmail.com>,"Member Secretary"<msbspcb-bih@gov.in>,"hocecb"<hocecb@gmail.com>,"mspcb-hp"<mspcb-hp@nic.in>,"mshppcb1"<mshppcb1@gmail.com>,"ranchijspcb"<ranchijspcb@gmail.com>,"Head Board"<ho@kspcb.gov.in>,"ms msoffice"<ms-mppcb@mp.gov.in>,"ms"<ms@mpcb.gov.in>,"pcb-man"<pcb-man@nic.in>,"membersecretary"<membersecretary@ospboard.org>,"member-secretary"<member-secretary@rpcb.nic.in>,"ms"<ms@uppcb.in>,"Finance DD"<fs-dmn-dd@nic.in>,"mswpcb-wb"<ms.wpcb-wb@bangla.gov.in>,"mspcbwb"<mspcbwb@gmail.com>,"hspcbms"<hspcbms@gmail.com>,"Pollution Committee"<pcc-dnhdd@ddd.gov.in>

Cc "Pratik D Bharne"<rdpune.cpcb@gov.in>,"CPCB Kolkata"<rdkolkata.cpcb@gov.in>,"H D Varalaxmi"<rdchennai.cpcb@gov.in>,"CPCB Regional Directorate Bengaluru"<zobangalore.cpcb@nic.in>,"CPCB RDNE"<zoshillong.cpcb@nic.in>,"Narender Sharma"<rdchandigarh.cpcb@gov.in>,"CPCB RD LUCKNOW"<rdlucknow.cpcb@gov.in>,"Dr. Ajit Kumar Vidyarathi"<cpcb.bhopal@gov.in>,"Chandra Babu Jathikartha"<jcb.cpcb@nic.in>,"ANAMIKA SAGAR"<anamika.cpcb@nic.in>,"Dr. ALKA Srivastava"<alka.cpcb@gov.in>,"Satyendra Kumar Jaiswal"<satyendra.cpcb@gov.in>

#### **Reminder-IV**

Sir/Madam,

Kindly refer to CPCB directions dated 27.03.2023. issued to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminders dated 27.01.2025, 04.04 2025 and 25.08.2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference. The compliance status report on the above mentioned directions is awaited from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 30 days, so that same is forwarded to Ministry of Environment, Forest and Climate Change.

9

# 415

With regards,

अनामिका सागर / Anamika Sagar

वैज्ञानिक ' ई ' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय , भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन , पूर्वी अर्जुन नगर , दिल्ली 110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Telephone No.- 9313830383

==== Forwarded message =====

From: IPC Division <ipc5division.cpcb@gov.in>

To: "membersecy"<membersecy@appcb.gov.in> ,

"arunachalspcb"<arunachalspcb@gmail.com> , "Member Secretary"<msbspcb-

bih@gov.in> , "hocecb"<hocecb@gmail.com> , "ms-gspcb goa"<ms-gspcb.goa@nic.in> ,

"mspcb-hp"<mspcb-hp@nic.in> , "mshppcb1"<mshppcb1@gmail.com> ,

"ranchijspcb"<ranchijspcb@gmail.com> , "ms kspcb"<ms.kspcb@gov.in> , "Head

Board"<ho@kspcb.gov.in> , "ms msoffice"<ms-mppcb@mp.gov.in> ,

"ms"<ms@mpcb.gov.in> , "pcb-man"<pcb-man@nic.in> ,

"membersecretary"<membersecretary@ospcboard.org> ,

"drgopalpradhan"<drgopalpradhan@gmail.com> ,

"spcbsikkim"<spcbsikkim@gmail.com> , "member-secretary"<member-

secretary@rpcb.nic.in> , "ms"<ms@uppcb.in> , "pccdddnh"<pccdddnh@gmail.com> ,

"Finance DD"<fs-dmn-dd@nic.in> , "collector dd"<collector\_daman\_dd@nic.in> ,

"mswbpcb-wb"<ms.wbpcb-wb@bangla.gov.in> , "mspcbwb"<mspcbwb@gmail.com> ,

"ms"<ms@wbpcb.gov.in> , "hspcbms"<hspcbms@gmail.com> , "cpcc-chd"<cpcc-

chd@nic.in> , "managingdirector2278"<managingdirector2278@gmail.com>

Cc: "Pratik D Bharne"<rdpune.cpcb@gov.in> , "CPCB Kolkata"<rdkolkata.cpcb@gov.in> ,

"H D Varalaxmi"<rdchennai.cpcb@gov.in> , "CPCB Regional Directorate

Bengaluru"<zobangalore.cpcb@nic.in> , "CPCB RDNE"<zoshillong.cpcb@nic.in> ,

"Narender Sharma"<rdchandigarh.cpcb@gov.in> , "CPCB RD

LUCKNOW"<rdlucknow.cpcb@gov.in> , "Dr. Ajit Kumar Vidyarthi"<cpcb.bhopal@gov.in> ,

"CPCB Kolkata"<rdkolkata.cpcb@nic.in> , "Chandra Babu Jathikartha"<jcb.cpcb@nic.in> ,

"ANAMIKA SAGAR"<anamika.cpcb@nic.in> , "Dr. ALKA Srivastava"<alka.cpcb@gov.in> ,

"Satyendra Kumar Jaiswal"<satyendra.cpcb@gov.in>

Date: Mon, 25 Aug 2025 11:49:16 +0530

Subject: Reminder-Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.

==== Forwarded message =====

Sir/Madam,

Kindly refer to CPCB directions dated 27.03.2023. issued to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminders dated 27.01.2025 and 04.04 2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference. The compliance status report on the above mentioned directions is awaited from your Board/ Committee.

In view of above, it is once again requested to provide the compliance status within 30 days, so that same is forwarded to Ministry of

416

Environment, Forest and Climate Change.

With regards,

अनामिका सागर / Anamika Sagar  
 वैज्ञानिक ' ई ' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V  
 केंद्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
 (M/o Environment, Forest & Climate Change, Govt. of India)  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली 110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
 दूरभाष/Telephone No.- 9313830383

==== Forwarded message =====

From: IPC Division <[ipc5division.cpcb@gov.in](mailto:ipc5division.cpcb@gov.in)>  
 To: "ms msoffice" <[ms-mppcb@mp.gov.in](mailto:ms-mppcb@mp.gov.in)>, "member-secretary" <[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)>, "ms-gspcb goa" <[ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)>, "Srinivas ulu" <[ms@kspcb.gov.in](mailto:ms@kspcb.gov.in)>, "Head Board" <[ho@kspcb.gov.in](mailto:ho@kspcb.gov.in)>, "managingdirector2278" <[managingdirector2278@gmail.com](mailto:managingdirector2278@gmail.com)>, "cpcc-chd" <[cpcc-chd@nic.in](mailto:cpcc-chd@nic.in)>, "hspcbms" <[hspcbms@gmail.com](mailto:hspcbms@gmail.com)>, "membersecretaryjkspcb" <[membersecretaryjkspcb@gmail.com](mailto:membersecretaryjkspcb@gmail.com)>, "RAMESH KUMAR" <[jk100@ifs.nic.in](mailto:jk100@ifs.nic.in)>, "Member JKPC" <[membersecy.pcb@jk.gov.in](mailto:membersecy.pcb@jk.gov.in)>, "membersecy" <[membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)>, "Anil Vyasabhattu" <[ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)>, "Member Secretary" <[msbspcb-bih@gov.in](mailto:msbspcb-bih@gov.in)>, "bspcb" <[bspcb@yahoo.com](mailto:bspcb@yahoo.com)>, "membersecretary" <[membersecretary@ospboard.org](mailto:membersecretary@ospboard.org)>, "ranchijspcb" <[ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)>, "ms" <[ms@uppcb.in](mailto:ms@uppcb.in)>, "ms" <[ms@mpcb.gov.in](mailto:ms@mpcb.gov.in)>, "pcb-man" <[pcb-man@nic.in](mailto:pcb-man@nic.in)>, "arunachalspcb" <[arunachalspcb@gmail.com](mailto:arunachalspcb@gmail.com)>, "pccdddnh" <[pccdddnh@gmail.com](mailto:pccdddnh@gmail.com)>, "Finance DD" <[fs-dmn-dd@nic.in](mailto:fs-dmn-dd@nic.in)>, "collector dd" <[collector\\_daman\\_dd@nic.in](mailto:collector_daman_dd@nic.in)>, "ms-lpcc" <[ms-lpcc@ladakh.gov.in](mailto:ms-lpcc@ladakh.gov.in)>  
 Cc: "CPCB, Pune" <[rdpune.cpcb@gov.in](mailto:rdpune.cpcb@gov.in)>, "CPCB Kolkata" <[rdkolkata.cpcb@gov.in](mailto:rdkolkata.cpcb@gov.in)>, "H Varalaxmi" <[rdchennai.cpcb@gov.in](mailto:rdchennai.cpcb@gov.in)>, "CPCB Regional Directorate Bengaluru" <[zobangalore.cpcb@nic.in](mailto:zobangalore.cpcb@nic.in)>, "CPCB RDNE" <[zoshillong.cpcb@nic.in](mailto:zoshillong.cpcb@nic.in)>, "R D Chandigarh, CPCB" <[rdchandigarh.cpcb@gov.in](mailto:rdchandigarh.cpcb@gov.in)>, "CPCB LUCKNOW" <[rdlucknow.cpcb@gov.in](mailto:rdlucknow.cpcb@gov.in)>, "Dr. Ajeet Kumar Vidyarthi" <[cpcb.bhopal@gov.in](mailto:cpcb.bhopal@gov.in)>, "CPCB Kolkata" <[rdkolkata.cpcb@nic.in](mailto:rdkolkata.cpcb@nic.in)>, "Chandra Babu Jathikartha" <[jcb.cpcb@nic.in](mailto:jcb.cpcb@nic.in)>, "ANAMIKA SAGAR" <[anamika.cpcb@nic.in](mailto:anamika.cpcb@nic.in)>, "ALKA Srivastava" <[alka.cpcb@gov.in](mailto:alka.cpcb@gov.in)>  
 Date: Mon, 07 Apr 2025 14:57:06 +0530  
 Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.

==== Forwarded message =====

417

Sir/Madam,

This has reference to the directions dated 27.03.2023 issued by CPCB to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminder dated 27.01.2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference.

In this regard, CPCB is yet to receive the compliance status report on the above mentioned directions from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 15 days, enabling CPCB to submit the compliance report to Ministry of Environment, Forest & Climate Change.

With regards,

अनामिका सागर / Anamika Sagar  
वैज्ञानिक ' ई ' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय , भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन , पूर्वी अर्जुन नगर , दिल्ली 110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
दूरभाष/Telephone No.- 9313830383



418

3 Attachment(s)

Reminder Letter for Complianc...  
1008.5 KB

Letter all SPCBs, PCCs and R...  
1.4 MB

Reminder-III\_Letter SPCBs, P...  
982.9 KB



419

**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**CENTRAL POLLUTION CONTROL BOARD**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

**Reminder V**

CM-13011/35/2023-IPC-V-HO-CPCB-HO

November 27, 2025

To,

The Member Secretary  
 (As per list enclosed)

**Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable-reg.**

Sir/Madam,

This has reference to the direction dated 27.03.2023 issued to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminders dated 27.01.2025 and 04.04.2025, 25.08.2025 and 31.10.2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference.

In this regard, CPCB is yet to receive the compliance status report on the above mentioned directions from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 30 days, so that same is forwarded to Ministry of Environment, Forest & Climate Change.

In view of above, it is once again requested to provide the compliance status within 15 days, enabling CPCB to submit the compliance report to Ministry of Environment, Forest & Climate Change.

Thanking You,

Your's Faithfully,

  
 (Anamika Sagar)  
 Additional Director & DH-IPC-V

Encl: As above

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**  
**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

**दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**

14

420

**Copy to:**

The Regional Directorates  
Central Pollution Control Board  
(As Per List)

: For follow up, please.

  
(Anamika Sagar)

<b>List of State Pollution Control Boards/ Pollution Control Committees</b>			
1	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	8	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004. Manipur
2	The Member Secretary Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla – 171 009.	9	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur – 302 004, Rajasthan
3	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, ParyavaranBhawan, Yupia Road, PapuNalah, Naharlagun-791110, Arunachal Pradesh	10	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010
4	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	11	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.
5	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore-560001	12	The Member Secretary Haryana Pollution Control Board C-11, Sector-6, Panchkula Haryana-134 109, Chandigarh
6	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, Sector E-5, Arera Colony, Bhopal – 462 016	13	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Fort Area, Moti Daman, Daman – 396 220
7	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022.	14	The Member Secretary Ladakh Pollution Control Committee Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, Leh-194101 (Ladakh)



422

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

**MOST URGENT****Reminder VI****December 17, 2025****CM-13011/35/2023-IPC-V-HO-CPCB-HO**

To,

The Member Secretary  
State Pollution Control Board/Pollution Control Committee  
(As per list enclosed)

**Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable-reg.**

Sir/Madam,

This has reference to the CPCB Direction dated 27.03.2023 issued to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminders dated 27.01.2025 and 04.04.2025, 25.08.2025 31.10.2025 and 27.11.2025 on the above mentioned subject.

Further, kind attention is invited on the order dated 26.11.2025 in OA No. 179/2025 Shyamlatra Versus Union of India & Ors, whereby the Hon'ble NGT, PB directed as below:

- *..Learned Counsel appearing for the CPCB has submitted that the information from all the States was sought regarding enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha. The information from 22 State Pollution Control Boards has been received and it is awaited from 14 State PCBs. He submits that he will analyse the information received so far and will file the fresh affidavit disclosing the status of compliance of the ban...*

A copy of Hon'ble NGT order dated 26.11.2025 is enclosed for ready reference. The matter is listed before the Hon'ble NGT, PB on **18.02.2026**.

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**

**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

**दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**

17

423

The compliance status report on above mentioned CPCB direction is awaited from your Board/Committee. It is therefore once again requested to provide the compliance status by 31.12.2025, so that same is submitted before the Hon'ble NGT.

Your's Faithfully,



(Anamika Sagar)  
Additional Director & DH-IPC-V

Encl: As above

Copy to:

The Regional Directorates  
Central Pollution Control Board  
(As Per List)

: For follow up, please.



(Anamika Sagar)

<b>List of State Pollution Control Boards/ Pollution Control Committees</b>			
1	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	7	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004. Manipur
2	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, ParyavaranBhawan, Yupia Road, PapuNalah, Naharlagun-791110, Arunachal Pradesh	8	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur – 302 004, Rajasthan
3	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	9	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010
4	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore-560001	10	The Member Secretary Haryana Pollution Control Board C-11, Sector-6, Panchkula Haryana-134 109, Chandigarh
5	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, Sector E-5, Arera Colony, Bhopal – 462 016	11	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Fort Area, Moti Daman, Daman – 396 220
6	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4th floor, Opp. Cine Planet, Sion Circle, Sion (E),Mumbai – 400 022.	12	The Member Secretary Ladakh Pollution Control Committee Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, Leh-194101 (Ladakh)

List of Regional Directors, CPCB			
1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, NisargaBhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board PariveshBhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board PariveshBhawan, ParyavaranParisar E-5, Arera Colony Bhopal – 462016	7	The Regional Director (Chennai) Central Pollution Control Board Second Floor, BSNL Building, 40-E, Guindy Industrial Estate, SIDCO Industrial Estate, Guindy, Chennai, Tamil Nadu 600032
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, VibhutiKhand, Gomti Nagar Lucknow-226020	9	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 NisargVihar, Balewadi, Pune-411045
5	The Regional Director (Shillong) Central Pollution Control Board BSNL NE-I, Telecom Circle, CTO Building, Ground Floor, Shillong-793001		



426

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST &amp; CLIMATE CHANGE, GOVT. OF INDIA.

**MOST URGENT**  
**Hon'ble NGT Matter**  
**Reminder VII**  
**January 19, 2026**

CM-13011/35/2023-IPC-V-HO-CPCB-HO

To,

The Member Secretary  
 State Pollution Control Board/Pollution Control Committee  
 (As per list enclosed)

**Subject: Compliance Status Report w.r.t. the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable-reg.**

Sir/Madam,

This is in continuation of this office communications issued in pursuance of CPCB Direction dated 27.03.2023 under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, along with subsequent reminders dated 27.01.2025 and 04.04.2025, 25.08.2025 31.10.2025, 27.11.2025 and 17.12.2025 on the above mentioned subject.

In this regard, the Hon'ble NGT, PB dated 26.11.2025 in OA No. 179/2025 Shyamlatra Versus Union of India & Ors, directed as below:

- *..Learned Counsel appearing for the CPCB has submitted that the information from all the States was sought regarding enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha. The information from 22 State Pollution Control Boards has been received and it is awaited from 14 State PCBs. He submits that he will analyse the information received so far and will file the fresh affidavit disclosing the status of compliance of the ban...*

The matter is listed before the Hon'ble NGT, PB on **18.02.2026**.

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**  
**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

21

427

The compliance status report on above mentioned CPCB direction is awaited from your Board/Committee. It is therefore once again requested to provide the compliance status within a week, so that same is compiled and submitted before the Hon'ble NGT.

This may be treated as **MOST URGENT**.

Your's Faithfully,



(Anamika Sagar)  
Additional Director & DH-IPC-V

Encl: As above

Copy to:

The Regional Directorates  
Central Pollution Control Board  
(As Per List)

: For follow up, please.



(Anamika Sagar)

<b>List of State Pollution Control Boards/ Pollution Control Committees</b>			
1	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	5	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur – 302 004, Rajasthan
2	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	6	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010
3	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, Sector E-5, Arera Colony, Bhopal – 462 016	7	The Member Secretary Haryana Pollution Control Board C-11, Sector-6, Panchkula Haryana-134 109, Chandigarh
4	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022.	8	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Fort Area, Moti Daman, Daman – 396 220

List of Regional Directors, CPCB			
1	The Regional Director (Bhopal) Central Pollution Control Board PariveshBhawan, ParyavaranParisar E-5, Arera Colony Bhopal – 462016	4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, VibhutiKhand, Gomti Nagar Lucknow-226020
2	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047	5	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 NisargVihar, Balewadi, Pune-411045
3	The Regional Director (Chennai) Central Pollution Control Board Second Floor, BSNL Building, 40-E, Guindy Industrial Estate, SIDCO Industrial Estate, Guindy, Chennai, Tamil Nadu 600032	6	The Regional Director (Vadodara) Central Pollution Control Board PariveshBhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023

Annexure- III

**Compliance Status on CPCB Directions dated 27.03.2023 issued under Section 18(1)(b) of the Water Act, 1974 and Air Act, 1981 regarding ban on Chinese Manjha regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha**

Sl. No.	SPCB / PCC	Compliance Status
1	Andhra Pradesh	<p>The Adhra Pradesh Pollution Control Board (APPCB) vide their letter dated 12.02.2026 submitted the compliance status of CPCB directions dated 27.03.2023 as below:</p> <ul style="list-style-type: none"> <li>A. The Environment, Forest, Science &amp; Technology (EFS&amp;T) Department, Govt. of Andhra Pradesh vide notification G.O.Ms. No. 42 dated 16.04.2016 imposed ban on procurement, stocking, sale, and use of nylon thread/other synthetic threads coated with glass or other harmful substances used for kite flying.</li> <li>B. APPCB vide letter dated 14.07.2020 requested the Principal Secretaries of Municipal Administration &amp; Urban Development (MA&amp;UD) and Panchayati Raj &amp; Rural Development (PR&amp;RD) to furnish the status of implementation of the orders of the Hon'ble National Green Tribunal (Principal Bench) in O.A. No. 384/2016 dated 11.07.2017 and 21.01.2020 passed in E.A. No. 6/2020 ).</li> <li>C. APPCB has addressed letters to various Stake holding departments to ensure the ban on manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying: <ul style="list-style-type: none"> <li>i. Letter dated 29.01.2026 to the Principal Secretary, MA &amp; UD, to issue necessary directions to the Urban Local Bodies (ULBs);</li> <li>ii. Letter dated 29.01.2026 to the Principal Secretary, PR &amp; RD, to issue necessary</li> </ul> </li> </ul>

		<p>directions to the Rural Local Bodies (RLBs);</p> <p>iii. Letter dated 29.01.2026 to the Chief Commissioner of GST &amp; Customs, to ensure ban on import of any synthetic Manjha/nylon thread or similar thread coated with synthetic substances used in kite flying,</p> <p>iv. Letter dated 29.01.2026 to the Commissioner of State Tax , to issue necessary directions to the concerned authorities for effective implementation of CPCB directions.</p> <p>D. APPCB has issued directions dated 29.01.2026 to all regional Offices regarding the CPCB directions dated 27.03.2023. As informed by APPCB, only 5 Nos. units are engaged in the manufacture of Synthetic Man-Made Fiber, Polyester Staple Fiber / Viscose Staple Fiber, and Polyester–Viscose Blended Yarn, which are not suitable for kite Flying and are used exclusively for garment manufacturing purposes. Self-Declaration has been obtained by the 5 units engaged in the manufacture of Synthetic Man-Made Fiber, Polyester Staple Fiber / Viscose Staple Fiber, and Polyester–Viscose Blended Yarn. These units are producing fibres and yarn exclusively for garment manufacturing process.</p> <p>E. APPCB has displayed the information on CPCB directions dt.27.03.2023 regarding the ban on manufacture, sale, storage, purchase, and use of Chinese Manjha, nylon/synthetic material, and glass-coated thread used for kite flying as a scrolling message on its official website.</p>
2	Arunachal Pradesh	<p>The Arunachal Pradesh State Pollution Control Board (APPCB) vide letter dated 05.01.2026 communicated that “there is no practice of purchase, sale and storage of Chinese Manjha as well as there is no manufacturing unit in the state of Arunachal Pradesh”.</p>

3	Assam	The Government of Assam vide no. FRM.55/2020/25 dated 18.05.2020 alongwith Gazette publication dated 01.07.2020 has “completely prohibited the sale, production, storage, supply and use of Nylon Synthetic or any other such thread coated finely crushed glass metal or any other sharp objects including thread commonly known as Chinese Manjha or Chinese Dor”.
4	Bihar	The Bihar State Pollution Control Board vide letter dated 14.11.2025 communicated that “ <i>No industrial unit in the state of Bihar has been identified as having obtained CTO for the manufacture of Synthetic fibre such as nylon, tyre cord, polyester filament yarn or for the production of Chinese Manjha or synthetic glass coated threads</i> ”.
5	Chhattisgarh	The Chhattisgarh Government Housing & Environment Department, vide their letter dated 25.02.2020 communicated that the Government of Chhattisgarh has issued notification dated 25/2/2017 to prohibit the sale, production, storage, supply and use of nylon, synthetic or any other such thread coated with finely crushed glass, metal or any other sharp object including threads commonly known as Chinese Manjha or Chinese Dor in the state of Chhattisgarh.
6	Goa	The Goa State Pollution Control Board vide letter dated 11.09.2025 communicated that Department of Environment & Climate Change Government of Goa vide notification dated 30.07.2024 “ <i>imposed complete ban on the sale, production, storage, supply, import and use of kite flying thread made from nylon, plastic or any other synthetic material including the</i>

		<i>popularly known "Chinese thread/Manjha and any other cotton kite flying thread, that is with synthetic substance and is non-biodegradable as well as any other kite flying thread that is sharp or made sharp such as by being laced with glass, metal or any other sharp material"</i> in the State of Goa.
7	Gujarat	The Gujarat Pollution Control Board vide letter dated 31.07.2023 communicated that the ban is already in force and there is no unit manufacturing or producing Chinese Manjha/ nylon/ synthetic/ glass- coated thread for kite flying in the State of Gujarat. Also, Department of Environment and Forest is giving wide publicity about ban through local newspapers/media during the period of kite flying days.
8	Haryana	The Additional Chief Secretary to the Government of Haryana, Home Department, has issued necessary directions on 11.09.2017 to the Director General of Police, all the Inspector Generals and Commissioners of Police, District Magistrates and Superintends of Police regarding total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or is coated with synthetic substance and is non-biodegradable. There shall be total prohibition on the manufacture, sale, store, purchase and use of synthetic Manjah/Nylon thread and all other similar synthetic threads, used for kite flying.  Further, Haryana State Pollution Control Board (HSPCB) vide letter dated 09.02.2026 communicated the status of 24 regional offices of HSPCB stating that there are no Chinese Majha/nylon/synthetic material/glass coated thread used for kite flying manufacturing unit.
9	Himachal Pradesh	The Himachal Pradesh State Pollution Control Board (HPPCB) vide letter dated 15.09.2025 communicated that there is no unit

		involved in manufacture, sale, Storage, Purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or synthetic/ material and/or coated with synthetic substance and is non-biodegradable in the state of Himachal Pradesh.
10	Jharkhand	The Jharkhand State Pollution Control Board vide letter dated 24.11.2025 communicated that no such type of industry which is engaged in manufacture of Chinese Manjha or Thread used for kite flying is established in the state of Jharkhand.
11	Kerala	The Kerala State Pollution Control Board vide letter dated 08.05.2023 directed its regional offices to issue direction to manufacturing units to submit Annual Self Declaration stating that they are supplying their product only to valid users and not to any entity in the manufacturing or produce Chinese Manjha/nylon/synthetic/glass-coated thread used for kite flying.
12	Karnataka	The Karnataka State Pollution Control Board vide letter dated 09.01.2026 communicated, that no such type of industry which is engaged in manufacture of Chinese Manjha or Thread used for kite flying is established in the state of Karnataka.
13	Madhya Pradesh	The Madhya Pradesh Pollution Control Board vide letter dated 15.05.2020 communicated that Government of Madhya Pradesh, has imposed ban on 29.09.2016 in the entire state under section 5 of the Environment (Protection) Act, 1986 and the same is being implemented by all District Collectors.
14	Maharashtra	Environment And Climate Change Department, Maharashtra Vide Notification Dated 01.03.2023 directed Prohibition on the sale,

production, storage, supply and use of nylon, synthetic or any other such thread coated with finely crushed glass, metal, or any other sharp objects, including threads commonly known as Chinese Manja or Chinese Dor, in the State of Maharashtra.

The following officers are Authorized to implement this notification in their respective jurisdiction, namely :—

1.

1. Municipal Commissioners, Deputy Municipal Commissioners, Shops Establishment Officers and Inspectors, Sanitary Inspector, Health Inspector, Health Officer, Ward Officers or any other Officer nominated by the Municipal Commissioners as well as Chief Officers of all Municipal Councils and any other Officer nominated by the Chief Officer are authorized to implement the provisions of the said Regulations in their respective jurisdiction.
2. District Collector, Deputy Collector, Sub-Divisional Officer, Tahasildar, Circle Officers, Talathi and any other Officer nominated by Collector, are authorized to implement the provisions of the said Regulation in their respective jurisdiction.
3. Chief Executive Officer, Zilla Parishad, Block Development Officer, Health Officer, Development Officer, District Education Officer, Block Education Officer and Gram Sevak any other Officer nominated by Chief Executive Officer, Zilla Parishad are authorized to implement the provisions of the said Regulation in their respective jurisdiction.
4. Member Secretary, Regional Officer, Sub-Regional Officer and Field Officer, Maharashtra Pollution Control Board and any other Officer nominated by Member Secretary, Maharashtra Pollution Control Board.
5. Director, Health Services, Deputy Director, Health Services, Civil Surgeon, District Health Officers and

		<p>any other Officers nominated by Director, Health Services.</p> <p>6. All Police Officers, Police Inspector, Police Sub-Inspector, Motor Vehicle Inspector, Traffic Police and any other Officers nominated by Director General of Police/ Inspector General of Police / Commissioner of Police / Superintendent of Police.</p> <p>7. Range Forest Officer or any other Officer authorized by Principal Chief Conservator of Forest / Chief Conservator of Forest/Conservator of Forest / Deputy Conservator of Forest</p>
15	Manipur	The Manipur State Pollution Control Board vide letter dated 05.01.2026 communicated that “ <i>manufacture, sale, storage, purchase, or use of Chinese Manjha or similar synthetic kite flying thread which is made of nylon or any synthetic material and /or coated with synthetic substance and is non-biodegradable</i> ” has not been reported or observed within the jurisdiction of the State of Manipur.
16	Meghalaya	The Meghalaya State Pollution Control Board vide letter dated 31.01.2025 communicated that directions have been issued to all the Deputy Commissioners of the eleven districts of Meghalaya on the “ <i>prohibition of manufacture, sale, storage, purchase, or use of thread made of nylon, synthetic material and /or coated with synthetic substance and is non-biodegradable</i> ”.
17	Mizoram	The Mizoram State Pollution Control Board (MSPCB)vide letter dated 01.05.2023, communicated that Deputy Commissioners/District Magistrates of all 11 districts of Mizoram have issued notification regarding “ <i>To prohibit the manufacture, sale, store, purchase and use of synthetic manjha/nylon thread</i> ”

		<i>and all similar threads used for kite flying within their jurisdiction”</i> . Further, it was also informed that no such industries operating in the state of Mizoram.
18	Nagaland	The Nagaland Pollution Control Board (NPCB) vide letter dated 31.03.2023 communicated that there are no manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying in the state of Nagaland.
19	Odisha	The Odisha State Pollution Control Board (OSPCB) vide letter dated 13.11.2025, communicated that Gazette notification by Home Department, Govt. of Odisha had been published vide Notification No. 30308 dated 29.08.2016, in Gazette No. 1595 dated 12.09.2016 regarding ban on sale, purchase, and use of Chinese Manjha.
20	Punjab	The Punjab Pollution Control Board (PPCB) vide letter dated 28.02.2025 communicated that Dept. of Science, Technology & Environment, Govt. of Punjab, vide notification no. 3/25/23-STE4/293 dated 5.7.2023 has issued directions under Section 5 of the Environment (Protection) Act, 1986 regarding “ <i>complete ban on the manufacture, sale, storage, purchase, supply, import and use of flying thread made out of nylon, plastic or any other synthetic material including the popularly known "Chinese dor/manjha and any other synthetic kite flying thread, which is coated with synthetic substance and is non-biodegradable as well as any other kite flying thread that is sharp or made sharp such as by being laced with glass, metal or any other sharp material”</i> in the State of Punjab.

21	Rajasthan	The Rajasthan State Pollution Control Board (RSPCB) vide letter dated 12.01.2026 communicated that Department of Environment and Climate Change, Govt. of Rajasthan has issued Directions under Section 5 of the Environment (Protection) Act, 1986 on 15.12.2025 to all the District Collectors, Chief Executive Officers of Municipal Corporations and Executive Officers of Municipal Councils and Municipalities of Rajasthan to ensure effective implementation of ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying as directed in D.B. Civil Writ Petition (PIL) No. 15793/2011, Mahesh Agrawal Vs. State of Rajasthan & Others.
22	Sikkim	The Sikkim State Pollution Control Board (SSPCB) vide letter dated 18.09.2025 communicated that the state does not have manufacturer of Chinese Manjha, a thread used for kite flying. exist in the State. Notice has been brought out by the SPCB Sikkim in the state for public awareness about the ban. The concerned state Department and the licensing authorities have been informed to implement the ban in their respective jurisdiction
23	Tamil Nadu	The Tamil Nadu Pollution Control (TNPCB) vide letter dated 27.10.2023 communicated the issuance of Govt Order No 143 ECC&F Department dt. 6.10.2023 to ban manufacture, sale, storage, purchase supply, import and use of kite flying thread made out of nylon, plastic or other synthetic material including the popularly known 'Manjha thread' in the State of Tamil Nadu.

24	Telangana	The Telangana State Pollution Control Board (TSPCB) vide e-mail dated 09.04.2025, communicated that Telangana Government has directed the District Collectors and Municipal Commissioners along with all Regional offices of the TSPCB for strict implementation on ban on Manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying.
25	Tripura	<p>The Tripura State Pollution Control Board (TSPCB) vide letter dated April 10, 2023 communicated that the Department of Science, Technology and Environment, Government of Tripura, has issued Notification No. F.11(81)/DSTE/CC/Pt-I/2910-26 dated 19.04.2017 prohibiting the manufacture, sale, storage, purchase and use of synthetic/nylon (Chinese Manjha) kite-flying thread. It was also informed that no industrial unit in Tripura is engaged in manufacturing or producing such synthetic or glass-coated kite thread.</p> <p>Further, Wide publicity has been done about the ban on manufacturing, sale, storage, purchase and use of Chinese Manjha (nylon/synthetic material/glass coated thread) used for kite flying. The banning Order was also kept at public domain (<a href="https://dste.tripura.gov.in/sites/default/files/chinesedori.pdf">https://dste.tripura.gov.in/sites/default/files/chinesedori.pdf</a>).</p>
26	West Bengal	The West Bengal Pollution Control Board (WBPCB) vide letter dated 03.12.2025 communicated that Department of Environment, Govt. of West Bengal vide Notification No. EN/659/3C-05/2020 dated 20.03.2020 imposed ban on the use of Chinese/nylon/plastic-Manjha or thread for kite flying which is made of nylon or any synthetic material and/or is coated with synthetic substance and/or is non-biodegradable. Any kind of

		Manufacture, import, sale, store, purchase and use of Chinese/synthetic/nylon manjha thread for kite flying is prohibited throughout the State of West Bengal
27	Uttar Pradesh	<p>The Uttar Pradesh Pollution Control Board (UPPCB) vide letter dated 17.3.2020 communicated that The Environment Department, Govt. of Uttar Pradesh has issued Directions under Section 5 of the Environment (Protection) Act, 1986 dated 01.05.2017 to all the concerned Authorities for prohibition of manufacture, sale, storage, purchase and use of Chinese Manjha .</p> <p>The Principal Secretary, Home, Govt. of Uttar Pradesh vide letter dated 16.11.2017 has directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by the Hon'ble High Court, Allahabad dated 19.11.2015 &amp; 21.04.2015 and directions passed by the Hon'ble NGT on 14.12.2016 in OA no 384/2016 and to ensure compliance of directions of Environment Department, Govt. of Uttar Pradesh on 01.05.2017.</p> <p>UPPCB, vide letter dated 26.09.2018 directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of the directions passed by Environment Department, Govt. of Uttar Pradesh on 01.05.2017 under Section-5 of E(P)A, 1986 regarding prohibition on production, storage, use and sale of synthetic Manjha/lead coated/nylon Manjha.</p>
28	Uttarakhand	The Uttarakhand Pollution Control Board (UKPCB) vide letter dated 22.03.2025 communicated that Govt. of Uttarakhand on 28.07.2020 passed an order to prohibit manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable.

29	Andaman & Nicobar	The Andaman & Nicobar Pollution Control Committee (ANPCC) vide letter dated 26.02.2025 communicated that there is no manufacturer of Chinese Manjah or thread used for kite flying. Further, Public notice dated 28.09.2023 was issued for compliance of CPCB and NGT directives and enforcement of ban is being carried out as part of monthly drive by Municipal Corporation as well as by ANPCC in industrial as well as in commercial areas.
30	Chandigarh	The Chandigarh Pollution Control Committee (CPCC) vide letter dated 06.02.2025 communicated that there is a complete ban/prohibition on procuring, stocking, sale & use of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole Union Territory of Chandigarh.
31	Delhi	The Delhi Pollution Control Committee (DPCC) vide e-mail dated 25.02.2025 communicated the compliance status, informing that, Hon'ble Lieutenant Governor of the Govt. Of NCT of Delhi has issued a notification 10.01.2017 on complete ban and enforcement through concerned agencies.
32	UT of Jammu & Kashmir	The Jammu & Kashmir Pollution Control Committee (JKPCC) vide letter dated 22.04.2025 communicated that Government of J&K vide SRO 126 dated 07-04-2016 has imposed ban on processing, stocking, sale & use of Nylon strings (Manja), .
33	Lakshadweep PCC	The Lakshadweep Pollution Control Committee (LPCC) vide letter dated 22.09.2025 communicated that the UT Administration has already imposed a complete ban on the use of such materials vide Notification No. 66/33/2019- E&F(P&L)

		dated 31.03.2023.
34	Puducherry PCC	The Puducherry Pollution Control Committee (PPCC) vide letter dated 25.05.2023 communicated that direction under Section 5 of the Environment (Protection) Act, 1986 has been issued on 02.07.2020, prohibiting synthetic nylon thread used for kite flying. Further PPCC has also issued direction to all the industries manufacturing synthetic fibres that no industry shall manufacture Chinese Manjha and submit Annual Self – declaration by “Synthetic fibre Including rayon, tyre cord, polyester filament yarn” manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing of Chinese Manjha for kite flying, by 30th April of every year.
35	Daman & Diu	The Dadra and Nagar Haveli and Daman and Diu Pollution Control Committee, vide letter dated 17,01.2026 intimated that the U.T. of DNH&DD, the Sub-Divisional Magistrate has issued an order no No. 32-21-MAG/2020-21/PART/2522 dated 31.12.2025 banning the manufacture, sale, storage, purchase, and use of Chinese Manjha/nylon/synthetic material/glass-coated thread used for kite flying.
36	Ladakh	The Ladakh Pollution Control Committee (LPCC), vide letter dated 12.02.2025, communicated that the Union Territory of Ladakh has already issued an order regarding the ban on Chinese Manjha in the UT of Ladakh, vide Order No. 43 of 2023 dated 18.05.2025. Further, to give wide publicity, LPCC circulated the said ban order on social media platforms.

443



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**Paryavaran Bhavan, APIIC Colony Road, Gurunanak**  
**Colony, Autonagar, Vijayawada – 520 007**  
 Phone No: 0866-2436217 Website: <http://appcb.ap.gov.in>



Lr.No.APPCB-11027/1/2026-TEC-MSW-APPCB

12-02-2026

To

Anamika Sagar,  
 Additional Director & DH-IPC-V,  
 Central Pollution Control Board (CPCB),  
 Parivesh Bhawan, CBD-cum-Office  
 Complex,  
 East Arjun Nagar, Delhi -110032

<b>Sub:</b>	APPCB - HO - Soil Division – Compliance status report in respect of CPCB directions dt.27.03.2023 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread use for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable for submission in the Hon'ble NGT matter of O.A 179/2025 -Submitted – Reg.
<b>Ref:</b>	1. CPCB directions vide lr.dt.27.03.2023. 2. CPCB reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 27.11.2025, 17.12.2025, 19.01.2026.

\*\*\*

With reference to the above, the information and compliance status report of Andhra Pradesh in respect of CPCB directions dt.27.03.2023 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread use for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable is as follows:

<b>1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.</b>
A. Andhra Pradesh Pollution Control Board (APPCB) has addressed letters to various Stake holding departments to ensure the ban on manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying

## 444

1. Letter addressed to Principal Secretary, MA & UD , dt. 29.01.2026 (Annexure-I), to issue necessary directions to the ULB's for the implementation of CPCB directions dt.27.03.2023 in obedience of Hon'ble NGT(PB) orders in O.A. No. 384/2016 dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020.
  2. Letter addressed to Principal Secretary, PR & RD, dt.29.01.2026 & 14.07.2020(Annexure-II), to issue necessary directions to the Rural local bodies (RLB's) for the implementation of CPCB directions dt.27.03.2023 in obedience of Hon'ble NGT(PB) orders in O.A. No. 384/2016 dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020.
  3. Letter addressed to Chief Commissioner of GST & Customs, dt.29.01.2026(Annexure-III) to ensure ban on **import** of any synthetic manjha/nylon thread or similar thread coated with synthetic substances used in kite flying in accordance to NGT orders and CPCB directions.
  4. Letter addressed to Commissioner of State Tax, dt.29.01.2026(Annexure-IV) to issue necessary direction to the concerned authorities for effective implementation NGT orders and CPCB directions regarding prohibition on **sale, storage, purchase**, and use of Chinese Manjha/nylon/synthetic material/glass coated thread used for kite flying and furnish periodical compliance report.
- B. Earlier, APPCB has addressed letter dt.14.07.2020 to Principal Secretaries of Municipal Administration & Urban Development (MA&UD) and Panchayati Raj & Rural Development (PR&RD) to furnish status of implementation of Hon'ble NGT(PB) orders in O.A. No. 384/2016 dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020. (Annexure-V)
- C. Environment, Forests, Science & technology (EFS&T) department has issued G.O.Ms.No.42, dt.16.04.2016 imposing ban on procurement, stocking, sale and use of Nylon thread/other synthetic threads coated with glass or other harmful substances used for kite flying. (Annexure-VI)

**2. To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.**

APPCB has issued directions vide Ir. dt.29.01.2026 (Annexure-VII) to all regional offices regarding the CPCB directions dt.27.03.2023 on ban of manufacture, sale, storage, purchase and use of Chinese Manjha or thread use for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable.

It is to submit that 5 Nos. units are engaged in the manufacture of Synthetic Man-Made Fiber, Polyester Staple Fiber / Viscose Staple Fiber, and Polyester-Viscose

# 445

Blended Yarn, which are not suitable for kite flying and are used exclusively for garment manufacturing purposes. (List enclosed as Annexure VIII).

3. To ensure submission of Annual Self-declaration statement by “Synthetic fibre including rayon, tyre cord, polyester filament yarn” manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying

Self-Declaration has been obtained by the 5 units engaged in the manufacture of Synthetic Man-Made Fiber, Polyester Staple Fiber / Viscose Staple Fiber, and Polyester–Viscose Blended Yarn. These units are producing fibres and yarn exclusively for garment manufacturing process.

4. To give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese manjha/ nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/ media etc.

APPCB has displayed the information on CPCB directions dt.27.03.2023 regarding the ban on manufacture, sale, storage, purchase, and use of Chinese manjha, nylon/synthetic material, and glass-coated thread used for kite flying as a scrolling message on its official website.

This is submitted for favor of information and necessary action.

**S SRISARAVANAN, I.F.S**

**MEMBER SECRETARY**

**Copy to:**

To Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex,  
East Arjun Nagar, Delhi -110032.

446

Annexure-I

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>Paryavaran Bhavan, APIIC Colony Road,</b>  <b>Gurunanak Colony, Autonagar, Vijayawada – 520 007</b>          Phone No: 0866-2436217 Website: <a href="http://pcb.ap.gov.in">http://pcb.ap.gov.in</a></p>	
---	--	---

Lr. No. APPCB-11027/1/2026-TEC-MSW-APPCB

29-01-2026

To  
 The Principal Secretary,  
 MA&UD Department,  
 Ground Floor, Building No-2,  
 Velagapudi, Amaravati – 522238.

Sub:	APPCB – HO – Compliance Report in respect to CPCB directions dt.27.03.2023 and Hon'ble NGT (PB) order dated 26.11.2025 in OA No 179/2025 regarding ban on manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance for Kite flying in the State of Andhra Pradesh – Requested – Reg.
Ref:	<ol style="list-style-type: none"> <li>1. The Hon'ble NGT(PB) vide orders dt.11.07.2017 &amp; 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.</li> <li>2. CPCB directions vide Ir. dt. 27.03.2023.</li> <li>3. The Hon'ble NGT(PB) vide order dt 26.11.2025 in OA No.179/2025</li> <li>4. CPCB reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 &amp; 19.01.2026.</li> </ol>

Sir,

This has reference to the Hon'ble NGT vide order dt.11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide order dt.21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

*"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from, all the States/UTs and furnish a consolidated report to this tribunal within 3 months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). All the States/UTs may furnish such information to CPCB within one month. A copy of this order he sent by email to th CPCB. Chief Secretaries of all States/UTSs, SPCBs and PCCs by email.*

In this regard, the APPCB addressed letters vide dt.14.07.2020 (Copy enclosed) to the Principal Secretary, PR&RD Dept., and Secretary, MAUD Dept., requesting to furnish the status of implementation of above-mentioned Hon'ble NGT directions dt.21.01.2020.

The CPCB vide letter dt.27.03.2023 (copy attached) issued the following directions under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control) Act, 1981 for the compliance of Hon'ble NGT orders dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016:

# 447

1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
2. To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
3. To ensure submission of Annual Self-declaration statement by “Synthetic fibre including rayon, tyre cord, polyester filament yarn” manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
4. To give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese manjha/ nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/ media etc.

Subsequently, Hon'ble NGT (PB) in its order dated 26.11.2025 in the matter of OA No.179/2025 issued directions to CPCB to file the fresh affidavit regarding the enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha

Further, CPCB vide reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 & 19.01.2026 requested to provide the compliance status report on the same for filing before Hon'ble NGT in O.A. No.179/2025 which is listed for hearing on 18.02.2025.

In view of the above, it is requested to issue necessary instructions to ULBs and furnish implementation status report of Hon'ble NGT and CPCB directions with regard to prohibiting of manufacture, **sale, storage, purchase** and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying in the State of Andhra Pradesh, so as to submit the same to CPCB.

**S SRISARAVANAN, I.F.S**  
**MEMBER SECRETARY**

Copy to the Commissioner & Director of Municipal Administration, MAUD Dept.,  
APCRDA Project Office, 4<sup>th</sup> Floor, Rayapudi Post, Tulluru Mandal, Amaravati,  
Guntur, AP – 522237 for information.

448

Annexure-II

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>Paryavaran Bhavan, APIIC Colony Road,</b>  <b>Gurunanak Colony, Autonagar, Vijayawada – 520 007</b>          Phone No: 0866-2436217 Website: <a href="http://pcb.ap.gov.in">http://pcb.ap.gov.in</a></p>	
---	--	---

Lr. No. APPCB-11027/1/2026-TEC-MSW-APPCB

29-01-2026

To

The Principal Secretary,  
PR&RD Department,

5<sup>th</sup> Block, AP Secretariat,

Velagapudi, Guntur District – 522237.

Sub:	APPCB – HO – Compliance Report in respect to CPCB directions dt.27.03.2023 and Hon'ble NGT (PB) order dated 26.11.2025 in OA No 179/2025 regarding ban on manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance for Kite flying in the State of Andhra Pradesh – Requested – Reg.
Ref:	<ol style="list-style-type: none"> <li>1. The Hon'ble NGT(PB) vide orders dt.11.07.2017 &amp; 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.</li> <li>2. CPCB directions vide Ir. dt. 27.03.2023.</li> <li>3. The Hon'ble NGT(PB) vide order dt 26.11.2025 in OA No.179/2025</li> <li>4. CPCB reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 &amp; 19.01.2026.</li> </ol>

Sir,

This has reference to the Hon'ble NGT order dt.11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide order dt.21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

*"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from, all the States/UTs and furnish a consolidated report to this tribunal within 3 months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). All the States/UTs may furnish such information to CPCB within one month. A copy of this order he sent by email to th CPCB. Chief Secretaries of all States/UTSs, SPCBs and PCCs by email".*

In this regard, the APPCB addressed letters vide dt.14.07.2020(copy enclosed) to the Principal Secretary, PR&RD Dept., and Secretary, MAUD Dept., requesting to furnish the status of implementation of above-mentioned Hon'ble NGT directions dt.21.01.2020.

The CPCB vide letter dt.27.03.2023 (copy attached) issued the following directions under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 and Air

# 449

(Prevention and Control) Act, 1981 for the compliance of Hon'ble NGT orders dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016:

1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
2. To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
3. To ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying
4. To give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese manjha/ nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/ media etc.

Subsequently, Hon'ble NGT (PB) in its order dated 26.11.2025 in the matter of OA No.179/2025 issued directions to CPCB to file the fresh affidavit regarding the enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha.

In this regard, CPCB vide reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 & 19.01.2026 requested to provide the compliance status report on the same for filing before Hon'ble NGT in O.A. No.179/2025 which is listed for hearing on 18.02.2025.

In view of the above, it is requested to issue necessary instructions to Rural Local Bodies (RLBs) and furnish implementation status report of Hon'ble NGT directions and CPCB directions with regard to prohibiting of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying in the State of Andhra Pradesh, so as to submit the same to CPCB.

**S SRISARAVANAN, I.F.S**  
**MEMBER SECRETARY**

Copy to the Commissioner, PR&RD Dept., Tadepalli, Guntur District, AP - 522501 for information.

450

Annexure - III

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>Paryavaran Bhavan, APIIC Colony Road,</b>  <b>Gurunanak Colony, Autonagar, Vijayawada – 520 007</b>          Phone No: 0866-2436217 Website: <a href="http://pcb.ap.gov.in">http://pcb.ap.gov.in</a></p>	
---	--	---

**Lr. No. APPCB-11027/1/2026-TEC-MSW-APPCB      29-01-2026**

To  
 The Chief Commissioner of GST & Customs,  
 GST Bhavan, Port Area,  
 Visakhapatnam- 530 035.

Sub:	APPCB – HO – Compliance in respect of Hon'ble NGT (PB) order dated 11.07.2017, in the matter of Execution application No. 06/2020 in OA No. 384/2016 & Hon'ble NGT (PB) order dated 26.11.2025 in the matter of OA No.179/2025 for enforcing ban on manufacturing, purchase, sale and storage, import of Chinese Manjha/Nylon Manjha– Requested – Reg.
Ref:	<ol style="list-style-type: none"> <li>1. The Hon'ble NGT(PB) vide orders dt.11.07.2017 &amp; 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.</li> <li>2. CPCB directions vide Ir. dt. 27.03.2023.</li> <li>3. The Hon'ble NGT(PB) vide order dt 26.11.2025 in OA No.179/2025</li> <li>4. CPCB reminder mails dt.27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 &amp; 19.01.2026.</li> </ol>

Sir,

This has reference to the Hon'ble NGT vide order dt.11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

The Hon'ble NGT (PB) vide its order dated 11.07.2017, in the matter of Execution application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed that *"...there shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and or coated with synthetic substance and is non-biodegradable. All the chief secretaries of all states/UT's are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state/ territories. The respondents are directed to **ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country.**"*

The CPCB vide letter dt.27.03.2023 (copy attached) issued directions under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control) Act, 1981 for the compliance of Hon'ble NGT orders dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.

# 451

Subsequently, Hon'ble NGT (PB) in its order dated 26.11.2025 in the matter of OA No.179/2025 issued directions to CPCB to file the fresh affidavit regarding the enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha.

In this regard, CPCB vide reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 & 19.01.2026 requested to provide the compliance status report on the same for filing before Hon'ble NGT in the matter of O.A. No.179/2025 which is listed for hearing on 18.02.2025.

In view of the above, it is requested to issue necessary instructions to the concerned authorities for ensuring complete **ban on import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances used in kite flying** in accordance with the Hon'ble NGT orders and CPCB guidelines and furnish periodical reports to this office.

Your action on this matter is much solicited.

**S SRISARAVANAN, I.F.S**  
**MEMBER SECRETARY**

452

Annexure - IV

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>Paryavaran Bhavan, APIIC Colony Road,</b>  <b>Gurunanak Colony, Autonagar, Vijayawada – 520 007</b></p> <p align="center">Phone No: 0866-2436217 Website: <a href="http://pcb.ap.gov.in">http://pcb.ap.gov.in</a></p>	
---	---	---

**Lr. No. APPCB-11027/1/2026-TEC-MSW-APPCB      29-01-2026**

To  
The Chief Commissioner of State Tax,  
Door No:1-24-468, Kunchanapalli,  
Guntur District – 522501.

Sir

Sub:	APPCB – HO – Compliance in respect of Hon'ble NGT (PB) order dated 11.07.2017, in the matter of Execution application No. 06/2020 in OA No. 384/2016 & Hon'ble NGT (PB) order dated 26.11.2025 in the matter of OA No.179/2025 for enforcing ban on manufacturing, purchase, sale and storage, import of Chinese Manjha/Nylon Manjha– Requested – Reg.
Ref:	<ol style="list-style-type: none"> <li>1. The Hon'ble NGT(PB) vide orders dt.11.07.2017 &amp; 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.</li> <li>2. CPCB directions vide Ir. dt. 27.03.2023.</li> <li>3. The Hon'ble NGT(PB) vide order dt 26.11.2025 in OA No.179/2025</li> <li>4. CPCB reminder mails dt.27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 &amp; 19.01.2026.</li> </ol>

This has reference to the Hon'ble NGT vide order dt.11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide order dt.21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

*“In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from, all the States/UTs and furnish a consolidated report to this tribunal within 3 months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). All the States/UTs may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB. Chief Secretaries of all States/UTs, SPCBs and PCCs by email.*

The CPCB vide letter dt.27.03.2023 (copy attached) issued the following directions under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control) Act, 1981 for the compliance of Hon'ble NGT orders dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016:

1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.

# 453

2. To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
3. To ensure submission of Annual Self-declaration statement by “Synthetic fibre including rayon, tyre cord, polyester filament yarn” manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
4. To give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese manjha/ nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/ media etc.

Subsequently, Hon'ble NGT (PB) in its order dated 26.11.2025 in the matter of OA No.179/2025 issued directions to CPCB to file the fresh affidavit regarding the enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha.

Further, CPCB vide reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 & 19.01.2026 requested to provide the compliance status report on the same for filing before Hon'ble NGT in O.A. No.179/2025 which is listed for hearing on 18.02.2025.

In view of the above, it is requested to issue necessary instructions to the concerned authorities for effective implementation of prohibition on manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying and furnish periodical compliance reports to this office.

Your action on this matter is much solicited.

**S SRISARAVANAN, I.F.S**  
**MEMBER SECRETARY**

Copy to the Principal Secretary to the Govt., Finance Dept., First Floor, Building No-2, Velagapudi, Amaravati, AP - 522238 for information.



## ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33 - 26 - 14 D / 2, Chalamalavari Street, Kasturbaipet,  
Mogalrajapuram, Vijayawada - 520 010.

Ph.No. 0866-2436216/17

Lr. No. APPCB/PWM/EA6of2020inOA384of2016/2020 -

Dt.14.07.2020

To

The Principal Secretary,  
PR&RD Dept., A.P. Secretariat,  
Velagapudi, Guntur.

The Secretary,  
MA&UD Dept., A.P. Secretariat,  
Velagapudi, Guntur.

Sir,

**Sub:** APPCB – Plastic Waste Management Rules, 2016 – Compliance Report in respect of directions issued by the Hon`ble NGT vide order dt 21.01.2020 passed in EA No 6/2020 in OA No 384/2016 - Requested - Reg.

**Ref:** The Hon`ble NGT vide orders dt 11.07.2017 & 21.01.2020 passed in EA No 6/2020 in OA No 384/2016

\* \* \*

This has reference to the Hon`ble NGT vide order dt 11.07.2017, wherein Hon`ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon`ble NGT vide its order dt 21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

*"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at judicial-ngo@gov.in. All the States/UTs may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by email.*

The CPCB vide letter dt 03.03.2020 requested to provide the compliance status report of the directions of the Hon`ble NGT, so as to submit the status report before the Tribunal, timely (copy enclosed).

In view of the above, it is requested to furnish the status of implementation of Hon`ble NGT directions with regard to prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying in the State of Andhra Pradesh, so as to submit the same to CPCB.

Yours faithfully,

Sd/-

**MEMBER SECRETARY**

Copy to The Commissioner & Director of Municipal Administration, Sri Krishna Enclave, Annapurna Nagar, 4/7 Inner Ring Road, Gorantla, Guntur – 522 034 for information and necessary action.

10

GOVERNMENT OF ANDHRA PRADESH  
A B S T R A C T

EFS&T Department- Wildlife- Use of Nylon thread coated with glass/ Chinese Manja during the festival or other occasions in the State of Andhra Pradesh- Banned- Orders- Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SECTION.II) DEPARTMENT**

**G.O.Ms.No.42**

**Dated: 16-04-2016**

**Read the following:**

1. From the Addl. Secy, Min of EF& CC, GOI, D.O. Lr. No.17/16/2014-AWD, Dt:9.09.2014.
2. From the Campaigns Strategist, PETA, Mumbai, Dt:06.05.2015.
3. From the Campaigns Strategist, PETA, Mumbai, Dt:18.06.2015.
4. From the Campaign Manager- Wild Life, Human Society International, India, Dt:18.11.2015.
5. From the PCCF, AP, Hyderabad, Lr.Rc.No.7375 / 2014/WL-2, Dt:24.12.2015.

**ORDER:**

The Ministry of Environment, Forests & Climate Change, Government of India, New Delhi in their D.O. letter 1<sup>st</sup> read above, have informed about the threat posed to Birds like Vultures, Kites, Owls, Pigeons, Crows etc., due to use of 'Chinese Dor' made of Nylon and coated with finely crushed glass in kite flying and requested the State Government to take appropriate action.

2. The Principal Chief Conservator of Forests (WL), Andhra Pradesh, Hyderabad, in his letter 5<sup>th</sup> read above has requested to issue the orders for banning the use of Nylon thread coated with glass / Chinese Manja during the Sankranti festival in the interest of conservation of Wildlife and Welfare of Human beings.

3. Government after careful examination of the matter and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, hereby impose ban on procuring, stocking, sale and use of Nylon thread which is commonly called as 'Chinese Dor' or other synthetic (non-biodegradable) threads coated with glass or other harmful substances used for kite flying or other purpose and likely to cause grievous injury and inconvenience to animals including birds as well as human beings during festivals or other occasions.

4. All the concerned departments/ organizations shall take immediate necessary action to sensitize people for not using such material and make them aware to resort to use of eco-friendly materials which are biodegradable and not harmful to animals including human beings.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**ASHWINI KUMAR PARIDA**

**SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Principal Chief Conservator of Forests (WL)  
Andhra Pradesh, Hyderabad.

**Copy to:**

The Additional Secretary,

Indira Paryavaran Bhawan, Jor bagh Road,

Min of EF& CC, GOI, New Delhi-110003.

PS to Hon'ble Min for EFS&T and Coop, Andhra Pradesh.

The Member Secretary,

Andhra Pradesh Pollution Control Board, Andhra Pradesh, Hyderabad.

The Member Secretary,

Andhra Pradesh State Bio-diversity Board, Andhra Pradesh, Hyderabad

The Campaigns Strategist, PETA,

PO Box 28260, Juhu Mumbai-400049

Mrs. C.Samyuktha, Campaign Manager- Wild  
Life, Human Society International, India.

50/A, Lane #3, Indian Airlines Colony, Secunderabad-500003

Law Department,

All District Collectors in the State of Andhra Pradesh.

Sc/Sf

**// FORWARDED :: BY ORDER //**

**SECTION OFFICER**

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>Paryavaran Bhavan, APIIC Colony Road,</b>  <b>Gurunanak Colony, Autonagar, Vijayawada – 520 007</b>          Phone No: 0866-2436217 Website: <a href="http://pcb.ap.gov.in">http://pcb.ap.gov.in</a></p>	
---	--	---

**U.O. Note No. APPCB-11027/1/2026-TEC-MSW-APPCB 29-01-2026**

Sub:	APPCB – HO – Compliance Report in respect to CPCB directions dt.27.03.2023 and Hon'ble NGT (PB) order dated 26.11.2025 in OA No 179/2025 regarding ban on manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance for Kite flying in the State of Andhra Pradesh – Requested – Reg.
Ref:	<ol style="list-style-type: none"> <li>1. The Hon'ble NGT(PB) vide orders dt.11.07.2017 &amp; 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016.</li> <li>2. CPCB directions vide Ir. dt. 27.03.2023.</li> <li>3. The Hon'ble NGT(PB) vide order dt 26.11.2025 in OA No.179/2025</li> <li>4. CPCB reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 &amp; 19.01.2026.</li> </ol>

This has reference to the Hon'ble NGT order dt.11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide order dt.21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

*"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from, all the States/UTs and furnish a consolidated report to this tribunal within 3 months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). All the States/UTs may furnish such information to CPCB within one month. A copy of this order he sent by email to th CPCB. Chief Secretaries of all States/UTSs, SPCBs and PCCs by email".*

The CPCB vide letter dt.27.03.2023 (copy attached) issued the following directions under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control) Act, 1981 for the compliance of Hon'ble NGT orders dt.11.07.2017 & 21.01.2020 passed in E.A. No. 6/2020 in O.A. No. 384/2016:

1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
2. To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.
3. To ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying
4. To give wide publicity about ban on manufacture, sale, storage, purchase and

# 457

use of Chinese manjha/ nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/ media etc.

Subsequently, Hon'ble NGT (PB) in its order dated 26.11.2025 in the matter of OA No.179/2025 issued directions to CPCB to file the fresh affidavit regarding the enforcing ban on purchase, sale and storage of Chinese Manjha/Nylon Manjha.

In this regard, CPCB vide reminder mails dt. 27.01.2025, 04.04.2025, 25.08.2025, 31.1.2025, 27.11.2025, 17.12.2025 & 19.01.2026 requested to provide the compliance status report on the same for filing before Hon'ble NGT in O.A. No.179/2025 which is listed for hearing on 18.02.2025.

In view of the above, it is directed to furnish the compliance status report on CPCB directions (Point Nos. 2 & 3) by 03.02.2026 positively, including the following, so as to furnish the same to CPCB.

1. Number of manufacturing units producing Synthetic fibre including rayon, tyre cord, polyester filament yarn.
2. To obtain annual Self-declaration statement from "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units.
3. Compliance status of the units on prohibition of the manufacture, sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material/ glass coated thread used for Kite flying.

**S SRISARAVANAN, I.F.S**  
**MEMBER SECRETARY**

To

**All ROs & ZOs for information and necessary action.**

Copy to CEE, APPCB, HO, Vijayawada for information

<b>S.no</b>	<b>Name of the industry</b>	<b>Name of the Product</b>
1	M/s. Vasantha Industries Limited, Thimmapuram (V), Edlapadu (M), Palnadu District	Synthetic Man Made Fibre
2	M/s. Veera Associates (Spinning Division), D.No. 6-76-2, NH- 5, Ganapavaram (V), Nadendla (M), Palnadu District.	Polyester Yarn, P.V. Blended Yarn
3	M/s. Krishna Ganga Spinning Mills (P) Limited, Thimmapuram (V), Edlapadu (M), Guntur District (Closed)	Polyester Staple Fiber / Viscos Staple Fiber
4	M/s. Tirumala Cotton & Agro Private Limited (Spinning Division), Thimmapuram (V), Edlapadu (M), Guntur District.	Polyester Yarn (or) Polyester Viscose Yarn
5	M/s. Siva Swathi Textile (P) Ltd., Sy.No.168, 168/2&3, 169/B&C, 170/C,170/4,5 & 172/A,B,C, Ganapavaram (V), Nadendla (M), Guntur (district)	Polyester Yarn, Polyester Viscose Blended Yarn

459



REF:VASANTHA:HRD:2026

Date : 11/02/2026

To  
The Environmental Engineer,  
A.P.Pollution Control Board,  
Regional Office,  
GUNTUR-522 207.

Respected Sir,

**Sub: Self-Declaration**

We are M/s Vasantha Industries Private Limited operating spinning mill located at Thimmapuram, Edlapadu Mandal, Palnadu-Dist. It is to submit that we are engaged in the manufacturing of Polyester Staple Fiber Yarn which are used exclusively for garment manufacturing purposes. The yarn is not suitable to manufacture threads used in kite flying.

Kindly acknowledge and do the needful

Thanking you,

Yours faithfully,

for Vasantha Industries Private Limited,

  
(Hanumantha Rao K)  
Vice President



PAN: AAFFV1624C

GSTIN:37AAFFV1624C1ZH H.O. : D.No. 5-60-1/99, 4/4 Ashok Nagar, GUNTUR-522 002.

SPINNING DIVISION: D.No. 6-76-2, NH-16, GANAPAVARAM - 522 619, Via Chilakaluripet, Palnadu Dt. A.P.

☎ 08647-257125, Mobile : 9912442381, 9346764008, email : veera7799@gmail.com

Date: 11-02-2026

To  
The Environmental Engineer  
AP Pollution Control Board,  
Regional Office,  
Guntur.

**Self-Declaration**

We are M/s. Veera Associates operating spinning mill located at D.No.6-76-2, NH-5, Ganapavaram Village, Nadendla Mandal, Palnadu Dist. Andhra Pradesh – 522619. It is to submit that we are engaged in the manufacturing of Polyester Yarn, and Polyester-Viscose Blended Yarn which are used exclusively for garment manufacturing purposes. The yarn is not suitable to manufacture threads used in kite flying.

Thanking You.

Yours Faithfully,

For M/s. Veera Associates

  
Kuppam Venkata Prasad  
Managing Partner



461

TIRUMALA

COTTON AND AGRO PRODUCTS PRIVATE LIMITED

Regd. Office & Factory : THIMMAPURAM, Guntur Guntur, Andhra Pradesh, INDIA  
tirumala\_oils@yahoo.co.in, tirumala\_spg@yahoo.co.in



TIRUMALA  
COTTON  
THE SIGN OF SUCCESS

To  
The Environmental Engineer  
AP Pollution Control Board,  
Regional Office,  
Guntur.

Self-Declaration

We are M/s Tirumala cotton and agro products pvt ltd operating spinning mill located at 240C , Thimmapuram, edlapadu mandal, Palnadu district, AP. It is to submit that we are engaged in the manufacturing of COTTON yarn which are used exclusively for garment manufacturing purposes. **The yarn is not suitable to manufacture threads used in kite flying.**

Thanking You.

Yours Faithfully,

For TIRUMALA COTTON & AGRO  
PRODUCTS PVT. LTD

  
(P. BHARGAV RAM)  
Director



# SIVA SWATI TEXTILE PVT. LTD.

11.02.2026

To  
The Environmental Engineer  
AP Pollution Control Board,  
Regional Office,  
Guntur.

## Self-Declaration

We are M/s SIVA SWATI TEXTILE PRIVATE LIMITED operating spinning mill located at Veluru Donka, Ganapavaram, Nadendla Mandalam, Chilakaluripet-522 619 It is to submit that we are engaged in the manufacturing of ~~Synthetic Man-Made Fiber~~, Polyester Staple Fiber / Viscose Staple Fiber, and Polyester-Viscose Blended Yarn which are used exclusively for garment manufacturing purposes. **The yarn is not suitable to manufacture threads used in kite flying.**

Thanking You,

Yours Faithfully,

For SIVA SWATI TEXTILE PVT. LTD.

*Minivarelew*  
Authorised Signatory

E-mail : sivaswati@gmail.com  
website : www.sivaswatitextile.com

Door No. : 6-220-150, Veluru Donka,  
**GANAPAVARAM - 522 619,**  
Via Chilakaluripet, Palnadu Dt. A.P.  
Phones : Off : 08647-259693, 252243, Fax : 08647-257262  
GSTIN : 37AAICS7570G1ZY PAN : AAICS7570G  
CIN : U17300AP2005PTC045340

**463****ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**

Government of Arunachal Pradesh

Department of Environment &amp; Forests

Paryavaran Bhawan, Yupia Road, Naharlagun -791110

Email ID: [arunachalspcb@gmail.com](mailto:arunachalspcb@gmail.com), website : [www.apspcb.net](http://www.apspcb.net)

No.APSPCB-180/2025/CPCB-DIRN/ 463

Dated : 05/01/2026

To,

The Member Secretary  
Central Pollution Control Board  
East Arjun Nagar, shadhra  
Delhi – 110032.

Sub:- Submission of information in connection with OA 179/2025.

Ref:- Your letter no.CM-13011/35/2023-V-HO-CPCB-HO dated 17/12/2025.

Sir,

With reference to the above cited subject, it is to inform you that there is no practice of purchase, sale and storage of Chinese Manjha/ Nylon Manjha as well as there no manufacturing unit in the state of Arunachal Pradesh.

Yours faithfully

(T. Manlong) AEE  
For Member Secretary  
Arunachal Pradesh SPCB



**Pollution Control Board, Assam**  
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No. WB/G-295/21-22/488/1624

Dated Guwahati, the 13<sup>th</sup> January, 2025

To,

The Member Secretary  
Central Pollution Control Board  
Parivensh Bhawan, East Arjun Nagar  
Delhi-110032.

Sub: Compliance Report w.r.to the Hon'ble NGT Order passed on 11.07.2017 in the matter of Execution Application No. 06/2020 in OA No. 284/2016 (Khalid Ashraf Vs UOI) regarding ban of any synthetic manjha / nylon thread for flying kite.

Ref: Your office letter vide No. CM-13011/35/2023-IPC/V-HO-CPCB-HO/0083-10127 dtd. 27.03.2023.

Sir,

Inviting reference to the subject and letter under reference, as cited above, it is to inform you that the Govt. of Assam has completely prohibited the sale, production, storage, supply and use of nylon synthetic or any other such thread coated finely crushed glass metal or any other sharp objects including thread commonly known as Chinese Manja or Chinese dor in the State of Assam. The Official Notification issued by the Environment and Forest Department, Govt. of Assam vide No. FRM.55/2020/25 dtd. 18.05.2020 alongwith the respective Gazette publication dtd. 01.07.2020 are enclosed herewith for your needful.

Sincerely Yours,

SHANTANU

KUMAR DUTTA

Digitally signed by  
SHANTANU KUMAR  
DUTTA  
Date: 2025.01.13 15:36:44  
+05'30'

Member Secretary

Encl: as stated.

Memo No.WB/G-295/21-22/488-A,

Dated Guwahati, the 13<sup>th</sup> January, 2025

Copy to:

PA to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.

(Digitally signed)  
Member Secretary



# The Assam Gazette

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 27	দিশপুৰ,	বুধবাৰ,	1 জুলাই, 2020,	10 আহাৰ,	1942 (শক)
No. 27	Dispur,	Wednesday,	1st July, 2020,	10th Asadha,	1942 (S.E.)

সুকীয়া সংকলন কৰিব পৰাকৈ প্ৰথম, দ্বিতীয় (ক) আৰু দ্বিতীয় (খ) খণ্ডত সুকীয়া ক্ৰমিক পৃষ্ঠা নম্বৰ দিয়া হৈছে।  
Separate paging is given to Part-I, II (A) and II (B) in order that it may be filed as a separate compilation.

## সূচীপত্ৰ Contents

		পৃষ্ঠা PAGES
প্ৰথম খণ্ড-	নিযুক্তি, পদস্থান, বদলি, ক্ষমতা, ছুটি আৰু অন্যান্য নিজা জাননী	
<b>Part-I-</b>	<b>Appointments, Postings, Transfers, Powers, Leaves and other Personnel Notices.</b>	<b>363-366</b>
দ্বিতীয় খণ্ড- (ক)	ৰাজ্যিক চৰকাৰ আৰু বিভাগীয় মুৰব্বীৰ দ্বাৰা প্ৰচাৰিত প্ৰস্তাৱ, বিনিয়ম, আদেশ, অধিসূচনা (জাননী)।	
<b>Part-II (A)</b>	<b>Resolutions, Regulations, Orders, Notifications etc. issued by the State Government and Heads of the Department.</b>	<b>367-382</b>
নৱম খণ্ড-	চৰকাৰী কাৰ্যালয় আৰু ৰাজহুৱা সংস্থাসমূহৰ দ্বাৰা দিয়া বিজ্ঞাপন আৰু জাননী	
<b>Part-IX-</b>	<b>Advertisement and Notices by Government Offices and Public Bodies.</b>	<b>287-302</b>

The 18th May, 2020

**No. FRM.55/2020/25.-** Whereas Article 48 of the Constitution envisages protection and improvement of the Environment and safeguard of the Forests and wild life of the country.

And whereas, it is known that the pukka thread, commonly known as Chinese Manja or Chinese Dor, used for kite flying, manufactured from plastic and synthetic materials, causes injuries to people and is fatal for birds.

And whereas, such thread being non-biodegradable, damages, the environment in several ways including blockage of sewers, drainage systems, rivers, streams, reservoirs and suffocates animals who may consume the same.

And whereas, such thread is a conductor of electricity, it often results in flash-overs on the power lines and sub-stations causes power interruptions, straining and damaging of electrical assets, accidents, injuries and loss of life.

And whereas, certain species of birds are getting rare or extinct and it is imperative to protect them from similarly resulting injuries.

And whereas, in compliance of the order of the Learned National Green Tribunal in Original Application No. 384 of 2016 khalid Ashraf-Vs- Union of India & Others, the State Government upon carefully examining the matter is of the opinion that the use of such synthetic thread be banned in the interest of safety and conservation of wildlife.

And whereas, the Central Government vide its notification No. 1 (38)/86.PI dtd. 10<sup>th</sup> February, 1988 has delegated the powers vested in it under section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) to the Government of the State of Assam.

Now therefore, in exercise of the powers converted by section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) read with sub-rule (5) of Rule (4) of the Environment (Protection) Rules, 1986, in order to address the adverse effects of the use of such synthetic thread general safety and biodiversity and to promote use of eco-friendly alternative to such thread. The State Government hereby, completely prohibits, the sale, production, storage, supply and use of nylon synthetic or any other such thread coated with finely crushed glass metal or any other sharp objects including thread commonly known as Chinese Manja or Chinese dor in the State of Assam.

The Violation of the directions issued under Section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) or the rules made there under shall be punishable under Section 15 of the said Act, which includes imprisonment for a term which may extend to five years with fine which may extend to one lakh rupees or with both.

**M. BARUAH (SEN),**  
Secretary to the Govt. of Assam,  
Environment and Forest Department.

\_\_\_\_\_  
The 21st March, 2020

**No. WKAH-02/Estt./2016/Pt-I/117.-**

In view of the spread of "Corona Virus and appeal by the Prime Minister of India for Janata Curfew on 22/03/2020 the written test for the post of Peon, Duftry, Chowkider, Masalchi, Room Bearer as per our Advertisement No WKA.02 Estt/2016/Pt.-01/116, published in the Assam Tribune and Axomia Protidin on 17/03/2020 hereby cancelled, next date will be intimated in due course.

**SYED ISFAQUR RAHMAN,**  
Deputy Commissioner,  
West Karbi Anglong, Hamren.

**GOVERNMENT OF ASSAM  
ENVIRONMENT AND FOREST DEPARTMENT  
DISPUR, GUWAHATI-6**

**ORDERS BY THE GOVERNOR  
NOTIFICATION**

No.FRM.55/2020/25

Dated Dispur the 18<sup>th</sup> May, 2020

Whereas Article 48 of the Constitution envisages protection and improvement of the Environment and safeguard of the Forests and wild life of the country.

And whereas, it is known that the pukka thread, commonly known as Chinese Manja or Chinese Dor, used for kite flying, manufactured from plastic and synthetic materials, causes injuries to people and is fatal for birds.

And whereas, such thread being non-biodegradable, damages, the environment in several ways including blockage of sewers, drainage systems, rivers, streams, reservoirs and suffocates animals who may consume the same.

And whereas, such thread is a conductor of electricity, it often results in flash-overs on the power lines and sub-stations causes power interruptions, straining and damaging of electrical assets, accidents, injuries and loss of life.

And whereas, certain species of birds are getting rare or extinct and it is imperative to protect them from similarly resulting injuries.

And whereas, in compliance of the order of the Learned National Green Tribunal in Original Application No. 384 of 2016 khalid Ashraf-Vs- Union of India & Others, the State Government upon carefully examining the matter is of the opinion that the use of such synthetic thread be banned in the interest of safety and conservation of wildlife.

And whereas, the Central Government vide its notification No. 1 (38)/86.PI dtd. 10<sup>th</sup> February, 1988 has delegated the powers vested in it under section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) to the Government of the State of Assam.

Now therefore, in exercise of the powers <sup>conferred</sup> ~~conferred~~ by section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) read with sub-rule (5) of Rule (4) of the Environment (Protection) Rules, 1986, in order to address the adverse effects of the use of such synthetic thread general safety and biodiversity and to promote use of eco-friendly alternative to such thread. The State Government hereby, completely prohibits, the sale, production, storage, supply and use of nylon synthetic or any other such thread coated with finely crushed glass metal or any other sharp objects including thread commonly known as Chinese Manja or Chinese dor in the State of Assam.

The Violation of the directions issued under Section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) or the rules made there under shall be punishable under Section 15 of the said Act, which includes imprisonment for a term which may extend to five years with fined which may extend to one lakh rupees or with both.

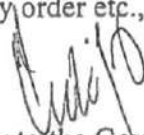
Memo No.FRM.55/2020/25-A

Dated Dispur the 18<sup>th</sup> May, 2020

Copy to :-

1. The Chairman, Pollution Control Board, Assam, Bamunimaidan, Guwahati-21.
2. The Commissioner, Industries & Commerce, Bamunimaidan, Guwahati-21.
3. The Deputy Commissioner, All Districts .....
4. PS to the Principal Secretary, Environment and Forest Department, Dispur, Guwahati-6.
5. PS to the Commissioner & Secretary, Industries & Commerce Department, Dispur, Guwahati-6.
6. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati-21 for favour of publication of the above notification in the next issue of the Assam Gazette.

By order etc.,

  
Joint Secretary to the Govt. of Assam,  
Environment and Forest Department



V

**Pollution Control Board:: Assam**  
**Bamunimaidam; Guwahati-21**  
 (Department of Environment & Forests :: Government of Assam)  
 Phone: 0361-2652774 & 2550258; Fax: 0361-2550259  
 Website: [www.pcbassam.org](http://www.pcbassam.org)

No. WB/G-1501/18-19/204

Dated: 23<sup>rd</sup> March 2020

To : Joint Secretary to Govt. of Assam  
 Environment & forest Department  
 Dispur, Guwahati-06

**NGT MATTER-**  
**URGENT**

Sub : Compliance report of direction issued by the Hon'ble National Green Tribunal Vide Order dated 21.02.2020 passed in Execution Application no. 06/2020 in Original Application No. 384/2016.

Sir,

With reference to the Hon'ble NGT order dated 11.07.2017, in OA no. 384/2016 please find herewith a copy of letter no. CPCB/IPC-V/NGT\_06/Kite/2020/12452 dtd. 03/03/2020 along with the order dated 21.02.2020 passed by the Hon'ble NGT, which is self-explanatory. In this regard you are requested to take necessary action in compliances of the order.

Yours faithfully,

Encl: As stated.

*[Signature]*

**Member Secretary (i/c)**  
**Pollution Control Board Assam.**

Memo No. WB/G-1501/18-19/204-A

Dated: 23<sup>rd</sup> March 2020

Copy to:

- 3834*
1. PA to the Chairman, Pollution Control Board Assam for his kind appraisal.
  2. P.S to the Principal Secretary to the Govt. of Assam, Env & Forest Deptt, for kind appraisal of the Principal Secretary, Env. & Forest Deptt.

*ok*

*[Signature]*

**Member Secretary (i/c)**

470



## BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Pataliputra Industrial Area, P.O.-Sadakat Ashram, Patna-800010

EPABX:0612-2261250/2262265, Fax:0612-2261050

Ref. No. 1437

Patna, dated 14/11/25

From,

Neeraj Narayan, IFS,  
Member Secretary

To,

Additional Director & DH-IPC-V  
Central Pollution Control Board,  
East Arjun Nagar,  
Delhi- 110 032.

**Sub: - Action Taken report (ATR) of the Directions under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act,1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

Ref: - CM-13011/35/2023-IPC-V-HO-CPCB-HO dated 27.03.2023

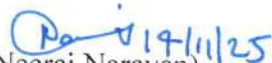
Sir,

With reference to the subject cited above and in compliance with the directions issued by the Central Pollution Control Board (CPCB), wherein the manufacture, sale, storage, purchase and use of Chinese/Nylon/Synthetic/Glass-coated threads for kite flying have been strictly prohibited, it is also directed that units engaged in the production of synthetic fibres, including rayon, tyre cord and polyester filament yarn, shall not manufacture Chinese manjha or any form of nylon/synthetic/glass-coated thread intended for kite flying.

In this regard, it is hereby informed that no industrial unit in the State of Bihar has been identified as having obtained Consent to Operate (CTO) for the manufacture of synthetic fibres such as nylon, tyre cord, polyester filament yarn, or for the production of Chinese manjha or synthetic/glass-coated threads.

The aforementioned information is submitted for your kind consideration and further necessary action.

Yours faithfully

  
(Neeraj Narayan)  
Member Secretary

471  
**GOA STATE POLLUTION CONTROL BOARD**  
**गोंय राज्य प्रदूषण नियंत्रण मंडळ**

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700,  
2407701, 2407703



Email Ids:  
Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

No. 2026/GSPCB/Letter/1772/Tech/12106 Speed Post

Date : 11 /09/2025

To,  
Anamika Sagar,  
Additional Director & DH-IPC-V,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi -110032

Sub: Compliance status report in respect of the Directions issued by CPCB dated 27/03/2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air Prevention and Control of Pollution Act, 1981 regarding ban on manufacture, sale storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable reg.

Ref : Your letter No. CPCB/IPC-V/NGT\_06/Kite/2020 dated 27/01/2025

Madam,

With reference to the subject cited in your above referred letter dated 27/01/2025, kindly find enclosed herewith the Notification dated 30/07/2024 issued by the Department of Environment & Climate Change, Panaji, on the above said matter (Copy of Notification dated 30/07/2024 is enclosed)

Further, this is to inform you that there are **no** industries manufacturing nylon threads in the State of Goa.

This is for your information.

Yours Faithfully,

(Shri. Sanjeev Joglekar)

Member Secretary

For Goa State Pollution Control Board

Copy to,

1. The Regional Directorate(South), Central Pollution Control Board, "Nisarga Bhawan", A-Block, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> D-Main, Shivanagar, Bengaluru. 500079.. **for information.**
2. Guard file.
3. Office file.

472



Dr. Mahan S. Sirc  
Nubhadeg  
5/15/24

Government of Goa

Department of Environment & Climate Change

4<sup>th</sup> Floor, Dempo Tower,

Patto, Panaji-Goa

Phone Nos.: 0832-2416581 e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in)

No. 8-17-2024/DIR/ENVT&CC/NGT/606

Date: 30/07/2024

#### NOTIFICATION

WHEREAS, Article 48A of the Constitution of India, *inter alia*, envisages protection and improvement of the environment and safeguarding of forests and wildlife, thereby also safeguarding citizens. The State shall endeavour to protect and improve the environment and to safeguard the citizens, forests and wildlife of the country;

AND WHEREAS, during kite flying, serious injuries are caused to humans and animals, especially birds, on account of the use of sharp thread made from plastic, nylon, or similar synthetic materials, including those popularly known as "Chinese thread/manja", or any other thread coated with glass/metallic components. These injuries are often fatal to humans and animals, including critically endangered species like vultures. It is, therefore, desirable to protect people and animals from injuries and the deadly effects of kite-flying thread made of plastic, nylon, or similar synthetic materials, including those popularly known "Chinese thread/manja", or any other thread coated with glass/metallic components;

AND WHEREAS, during kite flying, kites get cut in the sky as a consequence of competitions or otherwise. All these damaged kites and threads remain on the land. Because of the very long life and non-biodegradable nature of the plastic and glass materials, these threads become a cause for concern from an environmental perspective;

AND WHEREAS, extensive use of such sharp kite-flying threads often results in damage to conductors of electricity such as power lines, causing power interruptions to consumers, straining and damaging electrical assets, and increasing the risk of accidents, injuries and loss of life;

AND WHEREAS, animals (especially birds) and humans are commonly injured, mutilated, and killed as a direct result of kite flying with artificially strengthened thread, amounting to offences under various statutes, as applicable, such as the Indian Penal Code, 1860, The Prevention of Cruelty to Animals Act, 1960, and the Wild Life (Protection) Act, 1972.

And whereas, the Government of Goa in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of Environment (Protection) Rules, 1986 and considering the judgment and order dated 11.07.2017 passed by the Hon'ble National Green Tribunal, Principal Bench delivered in O.A. No.384 of 2016 and O.A. No.442 of 2016 has issued direction for banning the manufacture, sale, production, storage, supply and use of kite flying thread made out of nylon, plastic including the Chinese thread / manjha in all states/UTs etc.

Now therefore, the Government of Goa in exercise of power conferred under section 5 of the Environment (Protection) Act, 1986 (No.29 of 1980) read with sub-rule (3) of rule 5 of Environment (Protection) Rules, 1986 and considering the judgment and order dated 11.7.2017 passed by the Hon'ble NGT, Pr. in O.A. No.384 of 2016 and O.A. No.442 of 2016 hereby issues the following directions:-

**Directions:**

1. There shall be a complete ban on the sale, production, storage, supply, import, and use of kite-flying thread made from nylon, plastic, or any other synthetic material, including the thread popularly known as "Chinese thread/manja", and any other cotton kite-flying thread that is made sharp such as by being laced with glass, metal, or any other sharp materials in the State of Goa.
2. Kite flying shall be permissible only with a cotton thread that is free from any sharp, metallic, or glass components, adhesives, or any other thread-strengthening materials.

**Authorized Officers for implementation of these directions:**

The following officers are hereby authorized to implement this notification in their respective jurisdiction namely:-

- 1.All Executive Magistrates in the State of Goa.
- 2.Officers at the rank of who are above Mamlatdars in the of Revenue Department of the Government of Goa.
- 3.Officers of the rank of Wildlife Inspectors and above of the Forest Department, Government of Goa.

4. Officers of the rank of Sub-Inspectors and above of the Goa Police Department.
5. Class 'C' and above officials of the local Bodies of the State of Goa including the Corporation of the City of Panaji.
6. Officers of the rank of Assistant Environment:- Engineers and above of the Goa Pollution Control Board.

**Monitoring:**

- 1) The Chairman and Member Secretary of the Goa State Pollution Control Board will take action on the report submitted by the Authorised officers as mentioned above.
- 2) The District Collector and Sub Divisional Magistrate will take action on the basis of report submitted by the Mamlatdars and officials above of the rank of Mamalatdar in the Revenue Department, Range Forest Officers and above of Forest Department and Officers of the rank of Sub-Inspectors and above of the Goa Police Department.

**Action for violation:**

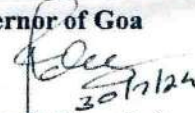
The following officers are authorized to file complaint u/s 19 of the Environment (Protection) Act, 1986 against the defaulters as already empowered vide S.O. No.394(E) dated 16.04.1987 ( as amended upto date) by the Ministry of Environment and Forest, Government of India.

1. The Chairman & Member Secretary of the Goa State Pollution Control Board upon receipt of reports from Authorised Officers.
2. Collector of the District Magistrate upon receipt of reports from Authorised Officers.

**Note:** The violation of directions issued under Section 5 of the Environment (Protection) Act. 1986 or the Rules made thereunder shall be punishable under Section 15 of the said Act which includes imprisonment upto five years and/or with fine which may be extended upto Rs. three lacs or with both.

This is supersedes earlier Notification No. 8-17-2024/DIR/ENVT&CC/NGT/506 dated 10/07/2024.

By order and in the name of the  
Governor of Goa

  
30/7/24  
(Johnson B. Fernandes)

Director (Environment & Climate Change)

To,

*The Director, Government Printing Press, Panaji-Goa.... with a request to publish the above notification in Official Gazette, Government of Goa and intimate this office. The matter is checked and found fit for publication.*

*Copy to :*

- 1) **The Under Secretary to Hon'ble Chief Minister, Govt. Of Goa, Secretariat, Porvorim-Goa.**
- 2) **OSD to Hon'ble Minister for Environment & Climate Change, Govt. Of Goa, Secretariat, Porvorim-Goa.**
- 3) **The Chief Secretary, Government of Goa , Secretariat - Porvorim, Goa.**
- 4) **The Secy.(Environment & CC), Government of Goa , Secretariat - Porvorim, Goa.**
- 5) **The Director General of Police, Government of Goa , Police Head Quarters, Panaji-Goa.**
- 6) **The Collector (N), Collectorate Building, Panai-Goa.**
- 7) **The Collector (S), office of the South Goa District Collector , Margao-Goa.**
- 8) **The Superintendent of Police, North Goa District, Porvorim-Goa.**
- 9) **The Superintendent of Police, South Goa District, Porvorim-Goa.**
- 10) **The Principal Chief Conservator of Forest, Forest Department, Panaji-Goa.**
- 11) **The Director, Department of Urban Development, Panaji-Goa.**
- 12) **The Director, Directorate of Panchayats, Panaji-Goa.**
- 13) **The Commissioner, Corporation of the City of Panaji-Goa.**
- ✓ 14) **The Chairman, Goa State Pollution Control Board, Saligao.**
- 15) **All Head of Department/Autonomous bodies/Corporations etc.**



## Gujarat Pollution Control Board

"Paryavaran Bhavan", Sector-10-A  
Gandhinagar - 382 010, Gujarat

**D. M. Thaker**  
Member Secretary

No. GPCB/P-1/298/ 749284

Date:

31 JUL 2023

To,  
Shri Prashant Gargava,  
Member Secretary,  
Central Pollution Control Board  
Parivesh Bhavan, East Arjun Nagar,  
Delhi (110032).

**Sub: Compliance of direction under section 18(1)(b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha Thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non biodegradable-reg.**

**Ref: Your Letter No: CM-13011/35/2023- IPC-V-HO-CPCB-HO Dtd:27/03/2023.**

Dear Sir,

In connection with above mentioned subject and reference, please find attached herewith Compliance of direction under section 18(1)(b) of the Water (Prevention and Control) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha Thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non biodegradable in Gujarat state is as follows;

Sr. No.	Points of issued Direction	Compliance
1.	To prohibit the manufacture, sale, storage, purchase, and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying.	Complied.
2.	To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/nylon/synthetic/glass-coated thread for kite flying	Complied. As per records, there is no any unit manufacturing or producing Chinese Manjha/ nylon/ synthetic/ glass-coated thread for kite flying in Gujarat State.

3.	to ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying	Will be ensured. As per records, there is no any unit manufacturing or producing Chinese Manjha/ nylon/ synthetic/ glass-coated thread for kite flying in Gujarat State, However, Notices have been issued to the concern industries who are engaged in manufacturing of "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying.
4.	to give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc	Department of Environment and Forest is giving public notice for wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc during period of kite flying day through media/ newspaper.

This is for your kind information and further perusal please.

Thanking you,

Yours Sincerely,

*D. M. Thaker*  
31/7/2013  
(D.M.Thaker)  
Member Secretary

**Copy to:** The Regional Director, Central Pollution Control Board, Parivesh Bhavan,  
Opp. Ward no. 10 VMC Office, Shubhanpura, Vadodara-390023.....For  
your information and further n.a. please.

*etc*  
*A*

*31/7/13*



**HARYANA STATE POLLUTION  
CONTROL BOARD**  
C-11, SECTOR-6, PANCHKULA  
E-mail: hspcbmisc@gmail.com



Website- [www.hspcb.org.in](http://www.hspcb.org.in)

No. *HSPCB/Misc-Cell/2026/37*

Dated:09.02.2026

To

Additional Director & DH-IPC-V  
Parivesh Bhawan, CBD-cum-Office Complex,  
East Arjun Nagar, Shahdara,  
Central Pollution Control Board Delhi-110032

**Subject: Compliance status report in respect of the Directions issued by CPCB dated 27.03.2023 under section 18(1) (b) of the water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, purchase and use of Chinese Manjha or thread used for kite flying which made of Nylon or any synthetic material and/or coated with synthetic substance and in non-biodegradable-reg.**

**Ref:** Kindly refer to your letter no. CPCB/IPC-V/NGT\_06/Kite/2020 dated January 27, 2025 on the subject noted above.

With reference to the subject cited above, please find enclosed herewith the compiled information received from Regional Officers /DC's regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable **as NGT matter is listed on 18.02.2026**

The above compiled information submitted for your kind information and necessary action please.

DA/as above

*[Signature]*  
11/2/26  
Environmental Engineer  
For SEE, HSPCB(Misc. Cell)

**Subject: Compliance status report in respect of the Directions issued by CPCB dated 27.03.2023 under section 18(1) (b) of the water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, purchase and use of Chinese Manjha or thread used for kite flying which made of Nylon or any synthetic material and/or coated with synthetic substance and in non-biodegradable-reg.**

**Details given below:-**

S.No.	Region Name	Report receive/not received	Remark
1	Ambala	Receive	Point 2 & 3 regarding information NIL
2	Bahadurgarh	Receive	1. The direction has been issued by this office and district administration to the venders. 2. There is no unit engaged in manufacturing and produce Chinese manjha or thread in the jurisdiction of Bahadurgarh Region. 3. There is no unit engaged in manufacturing and produce Chinese manjha or thread in the jurisdiction of Bahadurgarh Region. 4. The vide publicity was done by District Administration through DIPRO
3	Ballabhgarh	Receive	Point no. 2 and 3 there is no manufacturing unit of Chinese Manjha or thread used for kite flying operating in Ballabhgarh rgon.
4	Bhiwani	Receive	1. The direction has been issued by this office and district administration to the venders. 2. There is no unit engaged in manufacturing and produce chinese manjha or thread in the jurisdiction of Bhiwani Region. 3. There is no unit engaged in manufacturing and produce chinese manjha or thread in the jurisdiction of Bhiwani Region. The vide publicity was done by District Administration through DPRO.
5	Charkhi Dadri	Receive	1. The direction has been issued by this office to the venders. 2. There is no unit engaged in manufacturing and produce chinese manjha or thread in the jurisdiction of Charkhi Region. 3. There is no unit engaged in manufacturing and produce chines manjha or thread in the jurisdiction of Charkhi Dadri Region.
6	Faridabad	Receive	There is no unit existing or operating within the jurisdiction of Faridabad region which is engaged

			in the manufacture, sale storage, purchase or use of Chinese Manja/ nylon or synthetic kite flying thread.
7	Gurugram(N)	Receive	Point no. 2 & 3 reply submitted by RO Gurugram North 2. There is no unit engaged in manufacturing and produce Chinese Manjha or thread in the jurisdiction of Gurugram Region (North) 3. There is no unit engaged in manufacturing and produce Chinese Manjha or thread in the jurisdiction of Gurugram Region(North).
8	Gurugram(S)	Receive	1. The direction has been issued by this office and District Adminstration to the venders. 2. There is no unit engaged in manufacturing and produce chinese manja or thread in the jurisdiction of Gurugram Region (S). 3. There is no unit engaged in manufacturing and produce chines manjha or thread in the jurisdiction of Gurugram Region(S). 4. The vide publicity was done by District Administration through DPRO.
9	Hisar	Reply Receive on email	There is no Chinese Manjha or thread used for kite flying which is made of Nylon or any synthetic material and/or coated with synthetic unit establish and operating in the jurisdiction of Hisar Region.
10	Kaithal	Receive	1. The direction has been issued by the district administration to the venders. 2. There is no unit engaged in manufacturing and produce Chinese manjha/Nylon/synthetic/glass coated thread for kite flying in the jurisdiction of Kaithal region. 3. There is no unit engaged in manufacturing and produce Chinese manjha/Nylon/synthetic/glass coated thread for kite flying in the jurisdiction of Kaithal region. 4. The vide publicity was done by District Administration through DPRO.
11	Jind	Recive	There is no unit existing or operating within the jurisdiction of Jind region which is engaged in the manufacture, sale, storage, purchase or use of Chinese Manja/nylon or synthetic kite flying thread.
12	Fatehabad	Receive	Published a press note in the newspaper regarding the ban on the manufacture, sale and use of prohibited kite thread (manja) in compliance with the directions issued by the

			CPCB.
13	Karnal	Receive	<ol style="list-style-type: none"> <li>1. There is no such unit in record of this office.</li> <li>2. There is no such unit in record of this office.</li> <li>3. There is no such unit in record of this office.</li> <li>4. Being complied</li> </ol>
14	Kurukeshtra	Receive	<ol style="list-style-type: none"> <li>1. The direction has been issued by this office and district administration to the vendors.</li> <li>2. There is no unit engaged in manufacturing and produce Chinese manjha or thread in the jurisdiction of Kurukshetra region.</li> <li>3. There is no unit engaged I n manufacturing and produce Chinese manjha or thread in the jurisdiction of Kurukshera region.</li> <li>4. The vide publicity was done by the District Administration through DPRO.</li> </ol>
15	Mahendergarh	Receive	The Deputy Commissioner, Mahendergarh has been issued to all concerned department for strict enforcement of the ban on Chinese Manjha or thread used for kite flying within the district jurisdiction of Mahendergarh District. Necessary actions including awareness, inspections and enforcement measures are being undertaken to ensure compliance with the aforesaid directions.
16	Nuh(Mewat)	Recive	<ol style="list-style-type: none"> <li>1. The direction has been, issued by this office and district administration to the vendors.</li> <li>2. No unit is engaged in manufacturing and production of Chinese manjha or thread in the jurisdiction of Nuh Region.</li> <li>3. No unit is engaged in manufacturing and production of chinese manjha or thread in the jurisdiction of Nuh Region.</li> <li>4. The wide publicity was done by District Administration through DIPRO.</li> </ol>
17	Palwal	Receive	<ol style="list-style-type: none"> <li>1. The direction has been issued by this office and district administration to the vendors.</li> <li>2. There is no unit engaged in manufacturing and produce Chinese manjha or thread in the jurisdiction of Palwal Region.</li> <li>3. There is no unit engaged in manufacturing and produce chinese manjha or thread in the jurisdiction of Palwal region.</li> <li>4. The vide publicity was done by District Administration through DPRO.</li> </ol>
18	Panchkula	Received	<ol style="list-style-type: none"> <li>1. The direction will be issued by this office to the vendors.</li> <li>2. There is no unit engaged in manufacturing and produce chinese manjha or thread in the</li> </ol>

			jurisdiction of Panchkula Region.
19	Panipat	Receive	There is no Chinese Majha/nylon/synthetic material/glass coated thread used for kite flying manufacturing unit is present in the jurisdiction of Panipat region.
20	Rewari	Receive	1. The direction has been issued by this office and district administration to the venders. 2. There is no unit engaged in manufacturing and produce Chinese manjha or thread in the jurisdiction of Palwal Region. 3. There is no unit engaged in manufacturing and produce Chinese Manjha or thread in the jurisdiction of Palwal region. 4. The vide publicity was done by District Administration through DPRO.
21	Rohtak	Receive	There is no Chinese Majha/nylon/synthetic material/glass coated thread used for kite flying manufacturing unit is present in the jurisdiction of Rohtak region.
22	Sirsa	Reply received on email	NIL
23	Sonipat	Receive	1. The direction has been issued at the level of district administration by DC Sonipat with directions to stakeholder departments to comply with the said prohibitory orders. 2. There is no unit engaged in manufacturing and produce Chinese Manjha or thread in the jurisdiction of Sonipat region. 3. The vide publicity was done by District Administration through DIPRO, Sonipat.
24	Yamunanagarh	Recive	There is no Chinese Majha/nylon/synthetic material/glass coated thread used for kite flying manufacturing unit is present in the jurisdiction of Yamunanagar region.

Submitted for information and further necessary action please.



**483**  
**HP State Pollution Control Board**  
HIM Parivesh Bhawan, Phase-III, New Shimla-09  
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



No. PCB/ Consent/CPCB/2025 /- **9501**

Dated: **15/09/25**

To

The Additional Director & DH-IPC-V,  
Central Pollution Control Board (CPCB)  
Parivesh Bhawan, East Arjun Nagar,  
Delhi – 110032

**Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

Sir,


This is in reference to CPCB letter CM-13011/35/2023-IPC-V-HO-CPCB-HO dated 27th March 2023 and earlier letter No. CM-13011/35/2023-IPC-V-HO-CPCB-HO dated 25th August, 2025 regarding the directions issued under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 concerning the prohibition of manufacture, sale, storage, purchase and use of Chinese Manjha/synthetic kite thread.

In this context, it is submitted that there are no units involved in manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable.

Hence the information may kindly be treated as "Nil". This is submitted for your kind information and further necessary action.

Yours faithfully,

*o/c*

  
**Dr. Parveen Gupta**  
Member Secretary  
H.P. State Pollution Control Board

*DS*



# JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : [www.jspcb.org.in](http://www.jspcb.org.in); e-mail : [ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)

Ref. No. ...3099

Ranchi, Dated- .24.11.2025

From

**Member Secretary  
J.S.P.C.B., Ranchi**

To,

**Anamika Sagar,  
Additional Director & DH-IPC-V,  
C.P.C.B, Delhi-110032.**

Sub:-

**Compliance Status Report in respect of the Directions issued by CPCB date 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

Ref:-

**CPCB/IPC-V/NGT-ob/kite/2020 dated April 04, 2025.**

Sir,

With reference to the above subject please find the enclosed information for your needful action.

Encl.:A/a.

Your Faithfully,

*R.P.*  
**(Rajeev Lochan Bakshi)**  
**Member Secretary**

*A*

485



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
**JHARKHAND STATE POLLUTION CONTROL BOARD**  
 REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

Ref no.- 2156

Ranchi, Date :- 20/11/2025

From ,

Ashutosh Anand,  
 Regional Officer.

To,

Sri A.K. Yadav,  
 O.S.D.,  
 Jharkhand State Pollution Control Board,  
 Ranchi.

Subject: Compliance Status Report in respect of the Directions issued by CPCB date 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.

Ref : H.Q. letter no.- 3039 dated- 17.11.2025

Sir,

With reference to the above noted subject, it is to inform you that no such type of industry which is engaged in manufacture of Chinese Manjha or Thread used for kite flying is established under jurisdiction of Regional Office, Ranchi.

For information and necessary action. Please.

Yours Sincerely,

(Ashutosh Anand)  
 Regional Officer.





**486**

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
Jharkhand State Pollution Control Board  
HIG-I, Housing Colony, Dhanbad-826001

Letter No :

1294

Dated :

21/11/2025

From,

Vivek Kujur,  
Regional Office,  
Dhanbad

To,

Ashok Kumar Yadav,  
O.S.D.  
Jharkhand State Pollution Control Board,  
Ranchi.

Sub:

**Compliance status report in respect of the Directions issued by CPCB date 27.03.2023 under Section 18(1)(b) of the Water(Prevention & Control of Pollution) Act,1974 and under section 21 of the Air(Prevention & Control of Pollution) Act,1981 regarding.**

Ref No:-

Your letter No-3039 Ranchi,Dated-17.11.2025.

Sir,

With reference to above noted subject, this is to inform you that there is no manufacturer of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and /or coated with synthetic substance in the jurisdiction of Regional Office-cum-Laboratory, Dhanbad.

This is for your information.

Your's faithfully,

V. Kujur  
21/11/25

(Vivek Kujur)

Regional Officer, Dhanbad.



487



# Jharkhand State Pollution Control Board

Regional Office-Cum-Laboratory, Dumka- 814101

Ph: 06434-230203, [www.jspcb.org](http://www.jspcb.org)

Ref. No. 2375

Dated 19/11/2025

From

Regional Officer  
Dumka

To,

A.K. Yadav  
O.S.D.  
Jharkhand State Pollution Control Board  
Head Office, Ranchi

Sub: Submission of information in compliance with CPCB directions dated 27.03.2023 regarding ban on Chinese Manjha.

Ref: Letter No. 3029 dated 17.11.2025

Sir,

With reference to the above mentioned subject, and letter under reference, it is to inform that within the jurisdiction of Regional Office, Dumka, no such unit is present which is engaged in the manufacture, sale, storage, purchase or use of Chinese Manjha or any synthetic/non-biodegradable kite thread.



Yours faithfully,

Regional Officer  
Dumka

488



**झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,**  
 क्षेत्रीय कार्यालय-सह-प्रयोगशाला, पी०टी०सी० चौक, मटवारी रोड, हजारीबाग।

पत्रांक.....1897

दिनांक.....19/11/2025

From,

**Chandan Kumar**  
 Regional Officer, Hazaribagh.

To,

**A. K. Yadav**  
**O.S.D.,**  
 Jharkhand State Pollution Control Board,  
 Ranchi, Jharkhand.

**Sub. : Compliance Status Report in respect of the Directions issued by CPCB date 27.03.2023 under section 18 (I) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, Sale, Storage, Purchase and use of Chinese manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable – reg.**

**Ref. : CPCB/IPC-V/NGT – ob/kite/2020 dated April 04,2025 and Your letter no. 3039, dtd 17.11.2025.**


Sir,

With referance to above noted subject, this type of any industries is not establish & operate in the jurisdiction of Regional Office, Hazaribagh .

Hence, There is no any information regarding this.

Thank You

Your Sincerely

  
**(Chandan Kumar)**  
 Regional Officer





## JHARKHAND STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE-CUM-LABORATORY, MB/15 NEW HOUSING COLONY  
ADITYAPUR, JAMSHEDPUR.

Web Site- [jspcb.org/](http://jspcb.org/) Phone- 0657-2383241/ Fax- 0657-2383905

Ref. No. ... J.M.S

Dated- 19-11-2025

From,

J.P. Singh  
Regional Officer,  
Jamshedpur.

To,

The Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi.

Sub :-

Compliance status report in respect of the Directions issued by CPCB date 27.03.2023 under Section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 regarding.

Ref :-

Your letter No.- 3039 Ranchi, Dated-17.11.2025

Sir,

With reference to above noted subject there is no manufacturer of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance in the jurisdiction of JSPCB, Jamshedpur.

This is for your information.

Yours faithfully,

J.P. Singh  
19-11-2025  
(J.P. Singh)

R.O. Jamshedpur.



☎: General: 0471-2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
 e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/390/2022-EE -4-3

Date: 08/05/2023

From

The Member Secretary

To

The Environmental Engineer

District Office

Thiruvananthapuram / Kollam / Pathanamthitta / Alappuzha /

Kottayam/ Idukki/Ernakulam DO-1/Ernakulam DO-2/ESC-Eloor /Thrissur /

Palakkad / Kozhikode / Malappuram /Wayanad / Kannur /Kasargod

Sub:- Ban on Manufacture, Sale, Storage, Purchase of Chinese Manjha or thread used for kites flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable

Ref:- Direction No. CM-13011/35/2023-IPC-V-HO-CPCB-HO/0094 under section 18 (1) b of Water Act and Air Act dated 27/03/2023 from CPCB

Sir/Madam,

CPCB had directed vide ref., to prohibit Manufacture, Sale, Storage, Purchase of Chinese Manjha or thread used for kites flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. Copy of the direction cited is enclosed. Direction is to be issued to the manufacturing units to submit Annual Self Declaration stating that they are supplying their product only to valid users and not to any entity in the manufacturing or produce Chinese Manjha/nylon/synthetic/glass-coated thread used for kite flying.

Yours faithfully

MEMBER SECRETARY

491

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559  
 ಈಮೇಲ್ / Email : contact@kspcb.gov.in  
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112  
 080-25589113, 25589114



## ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
 “Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

PCB/WMC-1/PLS/2025-26 / 4183

Dt: 09 JAN 2026

To,

Sri. Anamika Sagar  
 Additional Director & DH-IPC-V-  
 Central Pollution Control Board (CPCB),  
 Ministry of Environment, Forest and Climate Change,  
 Parivesh Bhawan, East Arjun Nagar, Delhi- 110032

Sir,

Sub.: Submission of Compliance Status Report in respect of Directions dated 27.03.2023 issued under Section 18(1)(b) of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha — reg.

- Ref.: (1) CPCB Direction No. CM-13011/35/2023-IPC-V-HO-CPCB-HO, dt: 27.03.2023.  
 (2) CPCB Reminder-1 letter No. IPC-NGT-06/kite/2020, dt: 27.01.2025.  
 (3) CPCB Reminder-2 letter No. IPC-NGT-06/kite/2020, dt: 04.04.2025.  
 (4) CPCB Reminder-3 letter No. CM-13011/35/2023-IPC-V-HO-CPCB-HO/4472, dt: 25.08.2025.  
 (5) CPCB Reminder-4 letter No. 20/3/2025-UPC-II-HO-CPCB-HO, dt: 31.10.2025  
 (6) CPCB Reminder-5 letter No. CM-13011/35/2023-IPC-V-HO-CPCB-HO/7911, dt: 27.11.2025.

\*\*\*\*\*

Sir/Madam,

With reference to the directions issued by CPCB vide letter dated 27.03.2023 and subsequent reminders dated 27.01.2025, 04.04.2025, 25.08.2025, and 31.10.2025, regarding the ban on manufacture, sale, storage, purchase and use of Chinese Manjha or kite-flying thread made of nylon or synthetic material and/or coated with synthetic substances, the compliance status is submitted as under.

As per the reports received from all Regional Officers of the Karnataka State Pollution Control Board, there are no manufacturing units involved in the production of Chinese Manjha within the

Sci-B(AS)

ನಮ್ಮೆಲ್ಲರ ಚಿತ್ತ, ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯತ್ತ;  
 ತ್ಯಾಜ್ಯ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ

Our motto is to minimize waste generation  
 through judicious use of natural resources

State of Karnataka. Inspections and field verifications conducted by the Regional Officers have confirmed that, no such units are operating, and no cases of manufacturing of banned synthetic Manjha have been reported.

Further, based on the information available with the Board and the data collected from Regional Offices, no unit has been identified as importing Chinese Manjha or synthetic kite-flying thread into the State. Additionally, No applications, registrations, licences or reports indicating the manufacture or import of Chinese Manjha have been found in the CPCB EPR registration portal.

Further, instructions have been issued to all Regional Officers & DMA to continue regular monitoring and to take action, if any violation related to storage, sale, or distribution of banned Chinese Manjha is detected in future.

This is for your information.

Your's faithfully

  
MEMBER SECRETARY

Copy to:

- (1) The Director, Directorate of Municipal Administration, 9<sup>th</sup> Floor, Vishweshwaraiah Towers, Dr. B. R. Ambedkar Veedhi, Bangalore -560001 for information and requested to direct the concerned local bodies coming under your jurisdiction.
- (2) Office file.



**MANIPUR POLLUTION CONTROL BOARD**  
 IMPHAL WEST DC OFFICE COMPLEX  
 LAMPHEL PAT-795004

No. PCB/56/2023-24 (pt)

Imphal, the 5<sup>th</sup> January, 2026

To

The Additional Director & DH-IPC-V  
 Central Pollution Control Board,  
 Parivesh Bhawan, East Arjun Nagar,  
 Delhi – 110032

**Subject:** Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and /or coated with synthetic substance and is non-biodegradable-reg

Sir,

With reference to the above subject, it is to inform that manufacture, sale, storage, purchase, or use of Chinese Manjha or similar synthetic kite flying thread which is made of nylon or any synthetic material and /or coated with synthetic substance and is non-biodegradable has not been reported or observed within the jurisdiction of the State of Manipur.

Yours faithfully,

(Dr. W. Roshan Singh)  
 Member Secretary  
 Manipur Pollution Control Board

Memo No. PCB/56/2023-24 (pt)

Imphal, the 5<sup>th</sup> January, 2026

Copy to:

1. The PS to the Principal Secretary ( For. Env't. & CC), Govt. of Manipur
2. The Regional Director, Central Pollution Control Board, Shillong, Meghalaya
3. Guard File

(Dr. W. Roshan Singh)  
 Member Secretary  
 Manipur Pollution Control Board

\*\*\*\*\*

No. MPCB/TB/MISC/ENGG/Pt-VI/2025/2024-2025/ 20

Dtd. Shillong, the 31<sup>st</sup> Jan, 2025

To,

Anamika Sagar,  
Additional Director & DH-IPC-V,  
Central Pollution Control Board,  
Ministry of Environment, Forest & Climate Change,  
Parivesh Bhavan, East Arjun Nagar, Delhi-110032.  
Email: ipc5division.cpcb@gov.in

Sub: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.

Ref: CPCB/IPC-V/NGT\_06/Kite/2020, Dated: 27<sup>th</sup> January, 2025.

Madam,

With reference to the above, I am enclosing herewith Action Taken by the Meghalaya State Pollution Control Board on the direction in NGT Order dated 21.01.2020 pertaining to prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying as under:

1. MSPCB had written to all the Deputy Commissioners of the eleven Districts in the State of Meghalaya on the prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying. (Annexure-I)
2. MSPCB received copy of letter of Deputy Commissioner of West Jaintia Hills District to the Asst-Director, Information & Public Relation, West Jaintia Hills District, Jowai for wide Publicity on the prohibition. (Annexure-II)
3. MSPCB received information from West Garo Hills District on the none use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying. (Annexure-III)

Further it maybe inform that there are no industrial unit in the state of Meghalaya that manufacture Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable.

This is for your kind information and necessary action.

Yours Faithfully,



(Dr. G.H CHYRMANG, MFS)  
MEMBER SECRETARY,  
Meghalaya State Pollution Control Board,  
Shillong.



No. MSPCB/LEGAL-216/2020/2019-20/2

28<sup>th</sup>  
Dt. Shillong the January, 2020

To,

1. Deputy Commissioner, East Khasi Hills, Shillong.
2. Deputy Commissioner, West Khasi Hills, Nongstoin.
3. Deputy Commissioner, West Jaintia Hills, Jowai.
4. Deputy Commissioner, East Jaintia Hills, Khliehriat.
5. Deputy Commissioner, Ri Bhoi, Nongpoh.
6. Deputy Commissioner, South West Khasi Hills, Mawkyrwat.
7. Deputy Commissioner, West Garo Hills, Tura.
8. Deputy Commissioner, East Garo Hills, Williamnagar.
9. Deputy Commissioner, South Garo Hills, Baghmara.
10. Deputy Commissioner, North Garo Hills, Resubelpara.
11. Deputy Commissioner, South West Garo Hills, Ampati.

**Subject:** NGT Order date 21/01/2020 passed in O.A. No.384/2016 titled as Khalid Ashraf Versus Union of India.

Sir,

With reference to the above, I am enclosing herewith NGT Order dated 21.01.2020 in O.A.No 384/2016 which prohibits the use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.

This is for favour of information and kind necessary action.

**Enclosed:** As stated

Yours faithfully

**MEMBER SECRETARY**

Meghalaya State Pollution Control Board  
Shillong



# MIZORAM STATE POLLUTION CONTROL BOARD

No.H.88088/Poltn/50 (XI)/17-MPCB114-115

Dated Aizawl, the 1<sup>st</sup> May, 2023

To,

The Regional Director,  
Regional Directorate North East,  
Central Pollution Control Board,  
Shillong-793014

**Subject: Directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable- Reg**

**Reference: Your e-mail dated 29.03.2023**

Sir,

With reference to the subject and in pursuance to the e-mail stated above, the compliance status in respect of directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 is highlighted below for favor of information and necessary action.

1. To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/synthetic material/glass coated thread used for kite flying:
  - *Deputy Commissioners/ District Magistrates of all 11 districts of Mizoram have issued notification/order regarding prohibition to manufacture, sell, store, purchase and use of synthetic manjha/ nylon thread and all similar threads used for kite flying within their jurisdiction.*
2. To ensure that the existing units with valid CTO shall manufacture or produce Chinese Manjha/ nylon/synthetic material/glass coated thread for kite flying.
  - *Not Applicable, as there are no such industries operating in the state as per the Boards record.*
3. to ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying.
  - *Not Applicable.*

497

4. to give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc

- It is a continuous process and the direction shall be complied with from time to time.

Yours faithfully

Encl: As above

(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

Memo. No.H.88088/Poltn/50 (XI)/17-MPCB/114-115: Dated Aizawl, the 1<sup>st</sup> May, 2023

Copy to:

1. Shri. S.K.Gupta, Additional Director & Divisional Head, IPC-V, Central Pollution Control Board, "Parivesh Bhawan", Esat Arjun Nagar, Delhi-110032 for information and necessary action.
2. P.S to M.S, CPCB for kind information to MS.

(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

498



# NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland  
Tel.: 03862-245727, TeleFax: 03862-245726

Website: [www.npcb.nagaland.gov.in](http://www.npcb.nagaland.gov.in) e-mail: [npccb2@yahoo.com](mailto:npccb2@yahoo.com)

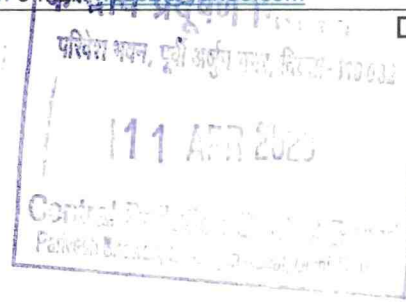
NPCB/IND-3/

4397-98

Dated 31/03/2023

To

✓ The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan  
East Arjun Nagar  
Delhi-110032



**Sub:** Ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable - reg.

Sir,

With reference to your letter CM-13011/35/2023-IPC-V-HO-CPCB-HO, March 27, 2023 on the subject cited above, I would like to inform you that there are no manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying in the State of Nagaland as per the record of the Nagaland Pollution Control Board.

Thank you

Yours Sincerely,

(K. Hukato Chishi IFS)  
Member Secretary

NPCB/IND-3/ 4397-98

Dated 31/03/2023

Copy to:

The Regional Director, Central Pollution Control Board, Regional Directorate, North East, 'TUMSIR', Lower Motinagar, Near Fire Brigade H.Q., Shillong- 793014, for kind information.

Member Secretary

Member Secretary  
Nagaland Pollution Control Board  
Nagaland : Dimapur



Tel: 2564033/2563924  
 EPABX: 2561909/2562847  
 E-mail: swm@ospboard.org /  
 paribesh@ospboard.org  
 Website: www.ospboard.odisha.gov

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII  
 Bhubaneswar - 751012, INDIA

No.: 20119 / IND-I-MSW-MISC-134/2025-26

Di. 13/11/2025

By E-mail

To,

**The Additional Director & DH -IPC-V,  
 Central Pollution Control Board,  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032.**

**Sub:** Compliance status report on Ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable -Reg.

**Ref:** CPCB letters issued vide No. CPCB/IPC-V/NGT 06/Kite/2020 dtd. 27.01.2025, CPCB/IPC-V/NGT 06/Kite/2020 dtd. April 04 2025 & CM-13011/35/2023-IPC-V-HO-CPCB-HO dtd. 25.08.2025.

Sir,

With reference to above cited directions and subsequent reminders, it is to inform that the compliance status report on the subject matter has been prepared and is submitted for kind perusal and further necessary action.

SL.No.	Directions	Compliance of the Board
1.	To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material glass coated thread used for kite flying.	A gazette notification by Home Department, Govt. of Odisha had been published vide Notification No. 30308 dated 29.08.2016, in Gazette No. 1595 dated 12.09.2016 regarding ban on sale, purchase, and use of Chinese Manjha (Copy enclosed as Annexure-1). Currently, an amendment for the above-said notification is under process. OSPCB has submitted its views/suggestions on the Draft Notification to the Forest, Environment and Climate Change Department vide letter no. 20067 dtd. 12.11.2025
2.	To ensure that existing units with valid CTO shall not manufacture or	There is no units, manufacturing or producing Chinese Manjha/ nylon/ synthetic glass coated

	produce Chinese Manjha/nylon/synthetic glass coated thread used for kite flying.	thread used for kite flying, operating in the state, as on 13.11.2025.
3.	To ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/ synthetic glass coated thread for kite flying.	There is no such unit producing Synthetic fibre including rayon, tyre cord, polyester filament yarn operating in the state, as on 13.11.2025.
4.	To give wide publicity about ban on manufacture sale, storage, purchase and use of Chinese Manjha/ nylon/ synthetic material glass coated thread used for kite flying through local newspaper media etc.	After the publication of the amended Notification on "Ban of manufacture, sale, storage, purchase and use of Chinese Manjha / nylon/ synthetic material glass coated thread used for kite flying", a public notice will be issued by the Board for wide circulation and publicity about the ban.

Yours faithfully,

*Leannele*  
13-11-25

**Addl. Chief Environmental Scientist  
In charge of Waste Management Cell**



OSPCB-MSW-MISC-0012-2025/3/2025



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. ....24178

Dated. ....26/09/2024

To

The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032

**Subject:** Directions u/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and / or coated with synthetic substance and is non-biodegradable – reg.

**Reference:** CPCB letter no. CM-13011/35/2023-IPC-V-HO-CPCB-HO/10102 dated 27.03.2023.

Please refer above referred letter in the subject cited matter and it is intimated that the copy of directions received from CPCB was circulated to all the Regional Offices of the Board vide letter no. 29205-21 dated 24.11.2023, for compliance. The status of action taken by the Board in compliance of the directions issued is as under:-

1. Government of Punjab, Department of Science, Technology & Environment has issued following directions u/s 5 of Environment (Protection) Act, 1986 vide Notification No. 3/25/23-STE-4/293 dated 05.07.2023:-
  - a. There shall be a complete ban on the manufacture, sale, storage, purchase, supply, import and use of flying thread made out of nylon, plastic or any other synthetic material including the popularly known "Chinese dor/Manjha" and any other synthetic kite flying thread, which is quoted with synthetic substance and is non-biodegradable as well as any other kite flying thread that is sharp or made sharp such as by being laced with glass, metal or any other sharp material in the State of Punjab.
  - b. Kite flying shall be permissible only with a cotton thread free from any sharp / metallic / glass components / adhesives / thread strengthening materials.

....Contd. P-2

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001  
Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone Chairman . 0175-2215793, Member Secretary 0175-2215802 (O)

Website www.ppcb.gov.in | E-Mail chairmanppcb@yahoo.in | msppcb@gmail.com |



-2-

2. A copy of directions issued by Central Pollution Control Board along with copy of directions issued by Government of Punjab, Department of Science, Technology & Environment were sent to 15 no. Industrial Associations of Punjab vide letter No. 29201 dated 24.11.2023 for compliance.
3. A public notice was got published in the leading newspapers on 12.01.2024 for awareness of the general public.
4. A notice was prepared by the Board with the message 'ਇਥੇ ਚਾਇਨਾ ਡੋਰ/ਮਾਝਾ ਨਹੀਂ ਵਿਕਦਾ' and the same was got displayed within the premises of shopkeepers (Distributors/Wholesalers/Retailers).
5. Matter regarding Ban on china dor is being deliberated in District Environment Committee meetings being held under the Chairmanship of respective Deputy Commissioners.
6. Deputy Commissioners have been requested by Regional Offices of the Board, to write to concerned Superintendent of Police (Local Intelligence Units), for providing information about selling/usages of china dor/ manjha by any person.
7. Seminars/Awareness on ill-effect of china dor is being conducted by the Regional Offices of the Board.
8. Regular meetings are being held at the level of Secretary , Science, Technology and Environment to monitor the progress regarding implementation of the ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and / or coated with synthetic substance.

This is for your information, please.

  
Member Secretary  
M



# 503

## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-27168049,2716800 e-mail :[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

HelpLineNo. : 0141-2716877



Regd.Post

No F.14(01)Corres/RSPCB/Plg/1650

Date: 12/12/2026

Anamika Sagar,  
Director & DH, IPC-V,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

Sub: Compliance Status Report in respect of the Direction issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon of any synthetic material and/or coated with synthetic substance and is non – biodegradable - reg.

Ref: CPCB letter no. CM-13011/35/2023-IPC-V-HO-CPCB-HO dated 17.12.2025

Sir,

With reference to above, Department of Environment and Climate Change, Government of Rajasthan has already issued Directions under Section 5 of the Environment (Protection) Act, 1986 on 15/12/2025 (copy enclosed), to all District Collectors, Chief Executive Officers of Municipal Corporations and Executive Officers of Municipal Councils and Municipalities of Rajasthan to ensure effective implementation of ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying as directed in D.B. Civil Writ Petition (PIL) No. 15793/2011, Mahesh Agrawal v. State of Rajasthan & Others.

Yours sincerely,

Encl.- As above

(Kapil Chandrawal)  
Member Secretary

Ci-BL (AS)

ASL

RajKaj Ref No.:  
19778570



1

Signature valid

Digitally signed by Kapil Chandrawal  
Designation : Member Secretary  
Date: 2026.01.08 09:53:26 IST  
Reason: Approved

111 / 147

150



**GOVERNMENT OF RAJASTHAN  
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**

No. F.12(1)ENV/2012-00503

Jaipur, Date: 15.12.2025

**All District Collectors  
All Chief Executive Officers of Municipal Corporations,  
Executive Officers of Municipal Councils and Municipalities,  
Rajasthan.**

**Sub:** Directions under Section 5 of the Environment (Protection) Act, 1986.  
**Ref:** This Department's letters dated 13.01.2012, 16.08.2012, 28.09.2012, 08.11.2012, 06.12.2012, 04.01.2013, 09.01.2014, 31.12.2014, 21.12.2015, 21.12.2016, 07.12.2017, 14.12.2018, 24.12.2019, 18.12.2020, 24.12.2021, 04.01.2023, 10.01.2024 and 16.12.2024.

Sir/Madam,

With reference to the subject and letters cited above, I am directed to emphasize the effective implementation of directions issued under Section 5 of the Environment (Protection) Act, 1986, as communicated through this Department's aforementioned letters.

It is reiterated that the Hon'ble Rajasthan High Court, Jaipur Bench, in D.B. Civil Writ Petition (PIL) No. 15793/2011, *Mahesh Agrawal v. State of Rajasthan & Others*, issued clear directions on 22.08.2012 (copy enclosed). The operative part of the order reads as follows:

*"We direct the concerned authorities to ensure that pucca thread made of plastic or any such synthetic material of Chinese make or other toxic materials like iron powder, glass powder, etc., is not used in kite flying. Steps should also be taken to ensure that the sale of such material for the purpose of kite flying does not take place in the State of Rajasthan. Respondents are also to ensure that requisite action is taken within a period of six weeks from today. Due publicity should also be given, particularly before Makar Sankranti, and the sale of such banned materials should be stopped for the purpose of kite flying."*

Festivals such as *Makar Sankranti* and *Akha Teej* are celebrated as major kite-flying occasions in various parts of the state. Therefore, it is imperative to ensure compliance with the directives of the Hon'ble High Court and the National Green Tribunal during these festivals.

---

Address: Room No. 8325, SSO Building, 3<sup>rd</sup> Floor, Government Secretariat, Jaipur Phone 0141-2227669 Fax 0141-2227669,  
E-mail :- ENV.DOIT@RAJASTHAN.GOV.IN , env\_raj@yahoo.co.in

RajKaj Ref No.:  
19394589  
eSign DSC



You are requested to:

1. Ensure that no *pucca* thread made of plastic, synthetic materials, or containing toxic substances is used or sold in your jurisdiction.
2. Conduct public awareness campaigns to educate citizens about the harmful effects of these materials on humans, birds, and the environment.
3. Take strict enforcement measures before and during the kite-flying festivals to prevent the use of banned materials.

An action-taken report may kindly be submitted to this Department at the earliest.

Thanking you.

Yours Sincerely,

(Bijo Joy, IFS)  
Special Secretary to Govt.

Address: Room No. 8325, SSO Building, 3<sup>rd</sup> Floor, Government Secretariat, Jaipur Phone 0141-2227669 Fax 0141-2237969  
E-mail :- ENV.DOIT@RAJASTHAN.GOV.IN , env\_raj@yahoo.co.in

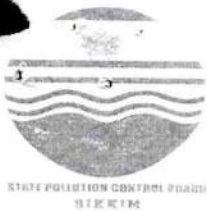
Document certified by BIJO JOY  
<Joybijo@gmail.com>

Digitally Signed by Bijo Joy  
Designation: Special  
Secretary To Government  
Date :16-12-2025 03:41:53

RajKaj Ref No.:  
19394589

eSign DSC

506



STATE POLLUTION CONTROL BOARD-SIKKIM  
FOREST & ENVIRONMENT DEPARTMENT  
GOVERNMENT OF SIKKIM  
DEORALI, GANGTOK – 737102

F. No. 423 /SPCB/929

Dated: 18/09/2025

To,  
Ms. Anamika Sagar  
Additional Director & DH-IPC-V  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar,  
Delhi -110032

Subject: **Compliance Status Report in respect of the Direction issued by CPCB dated: 27.03.2023 under Section 18(1) (b), of the Waster (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act,1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.**

Sir,

With reference to direction issued to the CPCB vide CM-13011/35/2023-IPC-HO-CPCB-HO/4477 dated 25.08.2025, the compliance status in respect of the state of Sikkim is enclosed as Annexure for your kind information please.

Yours faithfully,



(N. W. Tamang (Retd.) IFS)

Member, Secretary

State Pollution Control Board – Sikkim  
Govt. of Sikkim

SC-B (AS)

## Annexure

**Compliance Status Report in respect of the Direction issued by CPCB dated: 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying**

1	To prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/synthetic material/glass coated thread used for kite flying	The State does not have manufacturer of Chinese Manjha,a thread used for kite flying.
2	To ensure that existing units with valid CTO shall not manufacture or produce Chinese manjha/nylon/synthetic material/glass coated thread used for kite flying.	No unit exist in the state.
3	To ensure submission of Annual Self-declaration statement by “Synthetic fibre including rayon, tyre cord, polyester filament yarn” manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/nylon/synthetic material/glass coated thread used for kite flying.	The state does not have manufacturer of synthetic fibre including synthetic fibre including rayon, tyre, cord, polyester filament yarn etc.
4	To give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/synthetic material/glass coated thread used for kite flying through local newspaper/media etc.	(a) Notice has been brought out by the SPCB-Sikkim in the state for public awareness about the ban  (b) The concerned state Department and the licensing authorities have been informed to implement the ban in their respective jurisdiction.

07 NOV 2023



Central Pollution Control Board

Parvash Bhawan, East Avenue, New Delhi-110032



**Environment, Climate Change  
and Forest (EC.2) Department,  
Secretariat, Chennai - 600 009.**

**Phone: 044-25665508**

**E-mail :eccfd@tn.gov.in**

**Letter No. 4245824/EC2/2023-1, Dated. 27.10.2023**

From  
Tmt. Supriya Sahu, I.A.S.,  
Additional Chief Secretary to Government.

To  
The Central Pollution Control Board,  
New Delhi-110032

Sir,

Sub: Tamil Nadu Pollution Control Board - LAW - Orders of Hon'ble NGT (PB) dated.21.01.2020 & 07.08.2020 passed in Execution Application No.06/2020 in O.A.No.384/2016 - Prohibiting use of thread made of Nylon, Synthetic material and / or Coated with synthetic substance and manufacture, sale storage, purchase and use of such thread - Compliance report - Regarding

- Ref
- 1 Hon'ble NGT, Principal Bench, New Delhi in E.A.No.06/2020 in O.A.No.384/2016 in its orders dated 21.1.2020
  - 2 G.O.(Ms).No. 143, E,CC&F(EC2) Department, dt. 6.10.2023

I am directed to invite your attention to the references cited and to state that Hon'ble National Green Tribunal, Principal Bench, New Delhi in E.A.No.06/2022 in O.A.No. 384/2016 in its orders dated 7.8.2020 has disposed the said case and ordered as follows:

"no further order is necessary except that Central Pollution Control Board may take further action in respect of States where the compliance is not taking place or where the States/UTs have not responded. CPCB may also direct the State Boards/Local Bodies to continue to monitor compliance at the ground level".

2. Based on the above directions of Hon'ble National Green Tribunal This Government have issued orders vide G.O (Ms) No. 143, E,CC&F Department, dt. 6.10.2023 to ban on manufacture, sale, storage, purchase, supply, import and use of kite flying thread made out of nylon, plastic or any other synthetic material including the popularly known 'Manjha thread' and any other synthetic kite flying thread which is coated with synthetic substance and is non-biodegradable in the State of Tamil Nadu.

(PTO)

3. Further the authorized officials have been directed to monitor the compliance at the ground level.

4. This is for kind information.

Yours faithfully,

*Chin Anand*  
30/10/2023

for Additional Chief Secretary to Government

*Da*  
30/10/23



**ABSTRACT**

Environment, Climate Change and Forest Department –Use of Nylon thread coated with glass/Chinese Manjha during the festival or other occasions in the States of Tamil Nadu – Banned – Publication of Notification in the Tamil Nadu Government Gazette - Orders - Issued.

**ENVIRONMENT, CLIMATE CHANGE AND FOREST (EC.2) DEPARTMENT**

**G.O.(Ms).No.143**

**Dated: 06.10.2023**

சோபகிருது, புரட்டாசி-19

திருவள்ளூர் ஆண்டு -2054

**Read:**

- 1 Hon'ble NGT (PB), New Delhi orders dated 11.07.2017 in Execution Application No.06/2020 in O.A.No.384/2016.
- 2 Hon'ble NGT (PB), New Delhi orders dated 21.01.2020 in Execution Application No.06/2020 in O.A.No.384/2016.
3. From the Additional Secretary, Ministry of Environment, Forest and Climate Change, Government of India D.O.Lr.no.01/03/2023-HS, dated 23.2.2023
- 4 From the Chairperson, Tamil Nadu Pollution Control Board Letter No. TNPCB/LAW/NGT(PB)008717/2020, dt. 28.2.2023

\*\*\*~\*~\*

**ORDER:**

In the circumstances stated by the Chairperson, Tamil Nadu Pollution Control Board in her letter 4<sup>th</sup> read above, the Government after careful examination of the request of the Chairperson, Tamil Nadu Pollution Control Board have decided to accept it. Accordingly, the following Notification shall be issued in Tamil Nadu Government Gazette: -

**NOTIFICATION**

WHEREAS, Article 48A of the Constitution of India, inter-alia envisages, Protection and improvement of environment and safeguarding of forests and wild life and provides that the State shall endeavor to protect and improve the environment and to safeguard the forests and wild life of the country.

AND WHEREAS, it is a fact that during the kite flying, a lot of injury is caused to the people and birds on account to *Pucca Thread* made out of Plastic or similar such synthetic material commonly known as Manjha Thread. These injuries many a times of turn out to be fatal causing death of people, animals and birds. It is, therefore, desirable to protect the people and birds from the

(p.t.o.,)

-2-

fatal effects of the kite thread made out of plastic or synthetic thread, known as Manjha thread.

AND WHEREAS, during the kite flying several kites get out in the sky as a consequence of kite competition or otherwise, all these cut threads along with the kite remain on the land. Because of the very long life of the plastic material and being non-biodegradable in nature, these continue to be causing problems such as blockage of sewers, drainage lines, natural waterways such as rivers, streams etc and suffocation of cows and other animals also who eat food items along with such plastic materials. Thus the impact of such plastic materials used for making thread commonly known as Manjha thread are many and varied

AND WHEREAS, the Hon'ble National Green Tribunal (NGT), New Delhi vide its orders dated. 11.07.2017 passed in Original Application No. 384 of 2016, and Original Application No. 442 of 2016 MA.Nos.1247/2016 and 317 of 2017 in the case of Khalid Ashraf & Anr. Vs Union of India and others and People for the Ethical Treatment of Animals (PETA) India Vs. Union of India and others has directed that:-

*"1. There shall be total ban on the manjha or thread for kite flying which is made of nylon or any synthetic material and /or coated with synthetic substances and is non-biodegradable*

*xxx xxx xxx*

*3 All the Chief Secretaries/ Administrators of the State Governments and Union Territories are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state/territories.*

*4. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country."*

AND WHEREAS, the Central Government vide its Notification No. S.O. 152 (E), dated 10<sup>th</sup> February, 1988 has delegated the powers vested in it under section 5 of the Environment (Protection) Act, 1986, (Central Act 29 of 1986) to the Government of Tamil Nadu.

NOW THEREFORE, in order to prevent adverse effect on human beings, cattle population, soil and ecology, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 Central Act (29 of 1986) and in compliance to the above directions of the Hon'ble Green Tribunal, the Governor of Tamil Nadu hereby issues the following directions:-

**Directions:**

*There shall be a complete ban on the manufacture, sale, storage, purchase, supply, import and use of kite flying thread made out of nylon,*  
(p.t.o.)

*plastic or any other synthetic material including the popularly known 'Manjha thread' and any other synthetic kite flying thread which is coated with synthetic substance and is non-biodegradable in the State of Tamil Nadu*

**Authorized officers for implementation of the directions:-**

The following competent authorities are authorized to implement this Notification,

- (i) All District Collectors in the State of Tamil Nadu;
- (ii) Officers of the rank of Forest Range Officers and above of the Forest Department, Government of Tamil Nadu;
- (iii) Officers of the rank of Sub-Inspectors and above of the Tamil Nadu Police;
- (iv) Commissioner of the Corporation, Municipalities and Officers of the other Local Bodies.

Whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under the provisions of the said Act. The above directions shall come into force from the date of publication of this notification in the Tamil Nadu Government Gazette.

(BY ORDER OF THE GOVERNOR)

**SUPRIYA SAHU**

**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To

The Works Manager, Government Central Press, Chennai-79.  
(for publication of the notification in the Tamil Nadu Government Gazette and to send 50 copies to Government),  
All Secretaries to Government, Chennai-9.  
All Collectors/ All District Judges/ All Chief Judicial Magistrates. (through the Chairperson, Tamil Nadu Pollution Control Board, Chennai-32)  
The Chairperson, Tamil Nadu Pollution Control Board, Chennai-32  
The Principal Chief Conservator of Forests (HoFF), Chennai-32.  
The Director of Environment and Climate Change, Chennai-15.

**Copy to**

The Senior Personal Assistant to the Hon'ble Minister  
(Environment, Climate Change) Chennai-9.  
The Private Secretary to the Chief Secretary to Government, Chennai-9.  
The Private Secretary to the Additional Chief Secretary to Government, Environment, Climate Change and Forest Department, Chennai-9.  
Environment, Climate Change and Forest (OP.1) Department, Chennai-9.  
Stock File/Spare Copy.

//FORWARDED//BY ORDER//

*Supriya Sahu*  
26/10/2023  
SECTION OFFICER

*S*  
6/10/23

513

**GOVERNMENT OF TELANGANA  
ABSTRACT**

Environment, Forests, Science & Technology Department – Ban on procuring, stocking, sale and use of Chinese Manja (nylon thread) and glass-coated Manja for kite flying – Draft Notification - Orders - Issued.

-----  
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

**G.O.Ms.No.05**

**Dated: 28 -01-2017**

**Read the following:**

1. From the Ministry of Environment Forest & Climate Change, Government of India, D.O.No.17/16/2014-AWD, Dt.09-09-2014.
2. From the Chief Wild Life Warden, Lr.Rc.No.680/2015/WL-2, dt.16-01-2015.
3. From the Member Secretary, Telangana State Bio-diversity Board, Lr.Ref.No.319/TSBDB/2015, Dt.10-12-2015.
4. From the Member Secretary, Telangana State Pollution Control Board, Lr.No.Gen-07/TSPCB/Plastic/2015-2167, Dt.23-12-2015.
5. G.O.Ms.No.2 Environment, Forest Science & Technology (ENV) Deptt., dated:23.01.2016.
6. The National Green Tribunal order in O.A.No.384 of 2016, Dated:14.12.16.

\*\*\*\*\*

**ORDER:**

WHEREAS, ARTICLE 48-A of the Constitution of India, inter-alia envisages Protection and improvement of environment and safeguarding of forests and wild life. The State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country;

AND WHEREAS, during kite flying several kites get cut in the sky as a consequence of kite competition or otherwise. All these cut threads along with the kite remain on the land. Because of the very long life of the plastic materials and being non-biodegradable in nature, these threads continue to be causing problems such as blockage of sewers, drainage lines, natural waterways such as rivers, streams etc. and suffocation of cows and other animals also who eat food items along with such plastic materials. Thus the impacts of such plastic materials used for making thread commonly known as Chinese Manja are many and varied;

AND WHEREAS, extensive use of synthetically manufactured Chinese thread Manja which are non-biodegradable, conductors of electricity often result in flash-over on the power lines and substations, which may cause power interruptions to consumers, straining and damaging electrical assets, causing accidents, injuries and loss of life;

AND WHEREAS, it is also a well known fact that the activity of the birds is at peak during 6:00 AM to 8:00 AM in morning and from 5:00 PM to 7:00 PM in evening and It is desirable to protect the birds including the kites and vultures which are getting extinct day by day and classified as rare and endangered species, and need to protect them from the fatal Manja;

Therefore, in order to prevent adverse effects on human beings, cattle population, soil and ecology, the Government of Telangana have decided to impose a ban on procuring, stocking, sale and use Chinese Manja (nylon thread) and glass coated Manja for kite flying.

P.T.O

SEEV  
✓



Smt. Geetha. ES  
12  
30/1

**514**

:2:

Accordingly, the following notification will be published in the Extraordinary issue of the official Gazette of the State of Telangana, dated:28. 01.2017 for information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after the expiry of a period sixty days from the date on which copies of the Telangana State Official Gazette containing this notification are made available to the public together with any objections or suggestions that may be received in respect thereto within the stipulated period.

Objections or suggestions in this behalf should be addressed to the Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500018.

**DRAFT NOTIFICATION**

In exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub rule (3) of rule 5 of Environment (Protection) Rules, 1986 and Government of India, Ministry of Home Affairs, Notification No.SO 667 (E) dated 10<sup>th</sup> September, 1992, the Government hereby direct that;

- (i) there shall be complete ban on the sale, production, storage, supply and use of nylon, plastic and Chinese Manja and any other kite-flying thread that is sharp or made sharp such as by being laced with glass, metal or other sharp objects in the State of Telangana,
- (ii) the Kite flying shall be permissible only with a cotton thread /natural fibre free from any metallic /glass components.

The violation of direction, issued under section 5 of the Environment (Protection) Act, 1986 or the rules made there under shall be punishable under section 15 of the said Act which include imprisonment up to five years and / or with fine which may be extended to Rs. One Lakh or with both.

This notification shall come into force on the date of its final publication in the Extraordinary issue of the official Gazette of the State of Telangana.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

B.R.MEENA  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To  
The Commissioner, Printing, Stationary & Stores Purchase  
(Publication Wing), Chanchalguda, Hyderabad ( with request to publish  
the notification in the next issue of the Telangana Gazette)  
The Member Secretary, Telangana State Pollution Board, Paryavaran Bhavan,  
A-3, Industrial Estate, Sanathnagar, Hyderabad-500018.

**Copy to:-**

The Principal Chief Conservator of Forest,(WL) & Chief Wild Life Warden  
Telangana State, Hyderabad.  
The Member Secretary, Bio-diversity Board, Hyderabad.  
The Ministry of Environment Forests & Climate Change,  
Government of India, New Delhi.  
The Commissioner, Greater Hyderabad Municipality Corporation /Hyderabad.  
Metropolitan Development Authority, Hyderabad.

( Contd...3)

**515**

**:3:**

All Superintendents of Police.  
The Municipal Administration & Urban Development Department, Hyderabad.  
The Law (C) Department.  
The P.S. to Additional Secretary to C.M/M (F&E)/C.S./Special C.S.

//FORWARDED:: BY ORDER//

*Kimble*  
SECTION OFFICER  
*[Signature]*



**TELANGANA POLLUTION CONTROL BOARD**  
**Paryavarana Bhavan, A-III, Industrial Estate,**  
**Sanathnagar, Hyderabad-500 018 Phones : 040-23887500 Fax: 040 – 23887519**

**Letter No.3/PWM/General/2025** 2553

**Dt.04.01.2025**

**Sub:** TGPCB – PWM- Hon'ble NGT Orders in the matter of OA.No.384/2016 and 442/2016-Directions issued for Prohibiting Sale and use of Nylon/Synthetic Manja –Action Taken Report-Requested-Reg.

**Ref:** 1. G.O.Ms.No.2, dated:13.01.2016, EFS&T (Env. Department).  
 2. G.O.Ms.No.6, dated:17.01.2018, EFS&T (Env. Department).  
 3. Letter dated:28.11.2024 received from Chief Secretary, Govt of Maharastra to Chief Secretary, Telangana.  
 4. EFS&T, Govt of Telangana mail dated:21.12.2024.

\*\*\*\*\*

Take notice that, the EFS&T Department Govt of Telangana has issued GOs vide reference 1<sup>st</sup> & 2<sup>nd</sup> cited wherein it was ban on procuring, stocking, sale and use of Chinese Manja(Nylon thread) and glass coated manja for kite flying in Telangana State.

The Hon'ble NGT vide order dated 11.07.2017 in OA.No.384/2016 and 442/2016 has issued directions to Chief Secretaries of all the states to prohibit the manufacture, sale store, purchase and use of synthetic Manja/Nylon thread and all other similar synthetic threads, used for kite flying. It is to inform that, a letter has been received from the Chief Secretary, Govt of Maharastra to the Chief Secretary, Govt of Telangana wherein it was requested to take necessary steps for prohibiting sale and use of Nylon/Synthetic Manja in Telangana and also to curb illegal transportation to Maharastra State.

In this regard, the ROs are instructed to identify the industries in their jurisdiction which are engaged in manufacture of synthetic Manja/Nylon thread and take immediate action against them and submit Action Taken Report (ATR) to this office so as to submit the same to EFS&T Department.

**To**  
**The EE, Regional Office, Hyderabad / Rangareddy/**  
**Medchal / Kothgudem / Ramagundam /**  
**Warangal / Nalgonda / Nizamabad /**  
**Sangareddy / RC Puram.**

**Sd/-**  
**MEMBER SECRETARY**

**Copy submitted to:**

1. The Principal Secretary, EFS&T Department Govt of Telangana, Dr. BR Ambedkar Secretariat for kind information.
2. The JCEE, Zonal office Hyderabad / RC-Puram for kind information and necessary action.

//T.C.F.B.O//

*H. Praveen*  
 04/01/2025  
**Senior Environmental Engineer**



TELANGANA POLLUTION CONTROL BOARD  
Paryavarana Bhavan, A-III, Industrial Estate,  
Sanathnagar, Hyderabad-500 018 Phones : 040-23887500 Fax: 040 – 23887519

Letter No.3/PWM/General/2025

Dt.04.01.2025

To  
As per list,

Sir,

**Sub:** TGPCB – PWM- Hon'ble NGT Orders in the matter of OA.No.384/2016 and 442/2016-Directions issued for Prohibiting Sale and use of Nylon/Synthetic Manja –Action Taken Report-Requested-Reg.

- Ref:**
1. G.O.Ms.No.2, dated:13.01.2016, EFS&T (Env. Department).
  2. G.O.Ms.No.6, dated:17.01.2018, EFS&T (Env. Department).
  3. Letter dated:28.11.2024 received from Chief Secretary, Govt of Maharastra to Chief Secretary, Telangana.
  4. EFS&T, Govt of Telangana mail dated:21.12.2024.

\*\*\*\*\*

It is to submit that, the EFS&T Department Govt of Telangana has issued GOs vide reference 1<sup>st</sup> & 2<sup>nd</sup> cited wherein it was ban on procuring, stocking, sale and use of Chinese Manja(Nylon thread) and glass coated manja for kite flying in Telangana State.

The Hon'ble NGT vide order dated 11.07.2017 in OA.No.384/2016 and 442/2016 has issued directions to Chief Secretaries of all the states to prohibit the manufacture, sale store, purchase and use of synthetic Manja/Nylon thread and all other similar synthetic threads, used for kite flying. It is to inform that, a letter has been received from the Chief Secretary, Govt of Maharastra to the Chief Secretary, Govt of Telangana wherein it was requested to take necessary steps for prohibiting sale and use of Nylon/Synthetic Manja in Telangana and also to curb illegal transportation to Maharastra State.

In this regard, you are requested to identify the units in your jurisdiction which are engaged in sale, storage and usage of synthetic Manja/Nylon thread and take immediate action against them.

Sd/-  
MEMBER SECRETARY

//T.C.F.B.O//

*M. Phani*  
Senior Environmental Engineer



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

April 10, 2023

No.F.18(28)/TSPCB/2013/384 / 1546-49

To

The Member Secretary

Central Pollution Control Board

MOEF &CC, Govt. of India.

Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

**Sub. : Submission of compliance report on the Direction issued by the Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacturing, sale, storage, purchase and use of Chinese manjha or thread used for kite flying which is made of nylon or any other synthetic material and/or coated with synthetic substance and is non-biodegradable.**

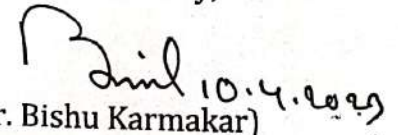
Sir,

This has reference to the subject cited above. In compliance with the direction of the Hon'ble National Green Tribunal, Principle Bench, New Delhi in O.A No.384 of 2016 in the matter of Khalid Ashraf Vs Union of India, the Department of Science, Technology and Environment, Government of Tripura has already issued a Notification vide No. F. 11 (81)/DSTE/CC/Pt-I/2910-26 dated 19<sup>th</sup> April, 2017 prohibiting the manufacture, sale, store, purchase and use of synthetic Manjha /Nylon thread and all other similar synthetic threads, used for kite flying. The copy of the said notification is enclosed herewith as **Annexure-1**.

The compliance report on the Direction issued by the Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacturing, sale, storage, purchase and use of Chinese manjha or thread used for kite flying which is made of nylon or any other synthetic material and/or coated with synthetic substance and is non-biodegradable is enclosed herewith as **Annexure-2** for kind information and necessary action.

Enclosed: As stated

Yours Sincerely,

  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

1. PPS to the Principal Secretary, Science, Technology & Environment, Government of Tripura for kind information of the Principal Secretary.
2. The Director, Science, Technology & Environment, Govt. of Tripura for kind information.
3. The Regional Director, North East, Central Pollution Control Board for kind information.

Address :  
**PARIVESH BHAWAN**  
Pandit Nehru Complex, Gorkhabasti.  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)  
e-mail :  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792

519  
GOVERNMENT OF TRIPURA  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
\*\*\*\*\*

No.F.11 (81)/DSTE/CC/Pt-I/ 2010 -26

Agartala, the Dated 19<sup>th</sup> April, 2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lakes, rivers etc.

AND

Whereas, the Nylon thread called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances used for kite flying are causing serious threat to human health, birds and equally disadvantageous to the environment.

AND

Whereas, the Nylon thread [Chinese Dori] used for kite flying are non-biodegradable in nature and after hundreds of years breaks into toxic plastic particles polluting soil; produces toxic gases and ash on its' burning.

AND

Whereas, in accordance with the Order dated 14<sup>th</sup> December, 2016 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.384 of 2016 in the matter of Khalid Ashraf Vrs. Union of India & Others and in Original Application No.442 of 2016 (M.A.No.1247 of 2016), the State Government shall impose complete prohibition on procuring, stocking, sale & use of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying.

NOW,

Therefore, in compliance with the Order dated 14<sup>th</sup> December, 2016 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25<sup>th</sup> July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on procuring, stocking, sale & use of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

1. No person including a shopkeeper, vendor, wholesaler or retailer, trader, hawker or fehriwala etc. shall sell or store or use any kind of Nylon thread which is also called

1 |

cu'

'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole of State of Tripura.

2. No person shall manufacture, import, store, sell or transport any kinds of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole of State of Tripura.

**Authorized Officers:-**

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

- a. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above,
- b. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above,
- c. CEO, AMC and other officers nominated by him,
- d. CEO, TTAADC and other officers nominated by him,
- e. DMs & Collectors,
- f. Superintendent of Police and officers at the level of SI and above,
- g. Director, Industries & Commerce and other officer nominated by him,
- h. Director, Health & Family Welfare or other officers nominated by him,
- i. Commissioner, Taxes & Excise and officers at the level of Inspector or above,
- j. Labour Commissioner and officers at the level of Inspector or above,
- k. Sub-Divisional Magistrates,
- l. Block Development Officers,
- m. Executive Officers of Nagar Panchayat.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act, 1986, initiate legal action.

This Notification shall come into force with immediate effect.

By the order of the Governor

*Charles Murli*

(C. Murli)

Special Secretary to the  
Government of Tripura

## Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. PS to the All Ministers, Govt. of Tripura.
4. The PPS to the Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. PA/PS to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala
8. The Chairman. Tripura State Pollution Control Board.
9. CEO, TTAADC.
10. All DM & Collectors, Tripura
11. CEO, Agartala Municipal Corporation.
12. All Head of Departments/Directors, Govt. of Tripura.
13. All Sub-Divisional Magistrates, Tripura.
14. The Executive Officers, All Municipal Councils/Nagar Panchayats, Tripura.
15. All Block Development Officers, Tripura
16. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same on the website of the Department.
17. The Manager, Government Press for publication of this notification in the next issue of official gazette.

*Chaitanya*  
(C. Murti)

Special Secretary to the  
Government of Tripura

Sl No	Direction of the Central Pollution Control Board	Status of Compliance
1	To prohibit the manufacturing, sale, storage, purchase and use of Chinese Manjha/nylon/synthetic material /glass coated thread used for kite flying.	Department of Science, Technology and Environment, Government of Tripura has already issued a Notification vide No. F. 11(81)/ DSTE/CC/Pt-I/2910-26 dated 19 <sup>th</sup> April, 2017 prohibiting the manufacture, sale, store, purchase and use of synthetic Manjha /Nylon thread and all other similar synthetic threads, used for kite flying. [Annexure-1]
2	To ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/nylon/ synthetic material /glass coated thread used for kite flying.	There is no industrial unit manufacturing / producing Chinese Manjha/nylon/ synthetic material /glass coated thread used for kite flying in the State of Tripura.
3	To ensure submission of Annual Self Declaration statement by "Synthetic Fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha/ nylon/synthetic material /glass coated thread used for kite flying.	Not Applicable for the State. (There is no such industrial unit presently operating in the State).
4	To give wide publicity about ban on manufacturing, sale, storage, purchase and use of Chinese Manjha/nylon/synthetic material /glass coated thread used for kite flying.	Wide publicity has been done about the ban on manufacturing, sale, storage, purchase and use of Chinese Manjha/ nylon/synthetic material /glass coated thread used for kite flying. The banning Order was also kept at public domain. ( <a href="https://dste.tripura.gov.in/sites/default/files/chinesedori.pdf">https://dste.tripura.gov.in/sites/default/files/chinesedori.pdf</a> )

523



## WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph.: 033 2202-3028

Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. -4A/18/2008/(Pt-VI)

Date /12/2025

To  
Ms. Anamika Sagar  
Additional Director & DH-IPC-V  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar,  
Delhi - 110032

**Sub:** Compliance Status Report regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying

**Ref:** Letter no. CM-13011/35/2023-IPC-V-HO-CPCB-HO dt. 27.11.2025

Madam,

Reference above, please find enclosed herewith the Notification issued by the Department of Environment, Govt. of West Bengal vide No. EN/659/3C-05/2020 dt. 20.03.2020 regarding ban on the manufacture, import, sale, store, purchase and use of Chinese/synthetic/nylon manjha or thread for kite flying throughout the State of West Bengal.

Thanking You,

Yours faithfully,

Sd/-  
**Chief Engineer**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

**Encl: As stated.**

Memo No. <sup>11322(L)</sup> -4A/18/2008/(Pt-VI)

Date 03 /12/2025

Copy forwarded for kind information to:

- ✓ 1. Regional Directorate (East), CPCB, 502, Southern Conclave, 1582, Rajdanga Main Road, Kolkata-700107
2. T.A. to the Member Secretary, WBPCB
3. P.A. to the Chairman, WBPCB

*Anamika Sagar* 03.12.2025  
**Chief Engineer**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

*See AWT*  
*5/12/25*

Government of West Bengal  
Department of Environment

Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sec-III, Saltlake City, Kolkata-106

No. EN/ 659/3C-05/2020

Dated, Kolkata 20<sup>th</sup> March, 2020

**Notification**

1. Whereas, although kite flying is an age-old tradition during various festivals in the state of West Bengal, it has now become an issue of serious concern for last few years due to indiscriminate use of thread made out of plastic or similar such synthetic material commonly known as *Chinese-manjha/Synthetic/Nylon-manjha* for kite flying. Such threads do not snap easily. It can inflict razor like sharp cut if it comes into contact with human flesh. There have been occasions when unsuspecting motor cyclists or cyclists have sustained severe injury by coming in the way of kite flying. Others have also been reported to have suffered serious injuries from such *Chinese-manjha*. In the above stated circumstances, the Government of West Bengal has been seriously contemplating for some time past for putting restriction on use of *Chinese/Plastic/Nylon-manjha* in flying of kites.
2. And Whereas, the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its judgement dated 11.07.2017 passed in Original Application No 386 of 2016 with Original Application No 442 of 2016 ( Khalid Ashraf – Vs- Union of India & Ors) and M.A No 1247 of 2106 and M.A No 317 of 2017, had issued certain directions for ban on the *Chinese-manjha* and other matters connected therewith;
3. Now therefore, in exercise of the power conferred under section 5 of the Environment Protection Act, 1986 ( 29 of 1986) and in compliance of the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the Governor is hereby pleased to direct the following :-
  - i) There shall be a total ban on the use of *Chinese/nylon/plastic-manjha* or thread for kite flying which is made of nylon or any synthetic material and/or is coated with synthetic substance and/or is non-biodegradable.

- ii) Any kind of manufacture, import, sale, store, purchase and use of *Chinese/synthetic/nylon manjha* thread used for kite flying is prohibited throughout the State of West Bengal.
4. Whoever violates any of the above directions shall be liable to be prosecuted under the provisions of the Environment Protection Act, 1986; Prevention of Cruelty to Animals Act, 1960; Wildlife Protection Act, 1972 and the Indian Penal Code, 1860.
5. The District Administration, Superintendents of Police and the Commissioners of Police will take necessary steps for causing wide publicity of the ban being imposed and will also take action for enforcement in compliance of directions given by the Hon'ble NGT in this regard from time to time.
6. This notification shall come into effect immediately.

*By the order of the Governor*

*Sd/-*

( Rajiva Sinha )

Chief Secretary to the  
Government of West Bengal

E-231492/27-3-25

526



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, DehraDun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Gen-183-455-2025-2026,

Date: 22-03-2025

SPEED POST

To,  
Member Secretary  
Central Pollution Control Board  
East Arjun Nagar  
Delhi-32



Sub: Compliance report in respect of Directions issued by CPCB dated 27.03.2023 under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg

Sir,

This has reference to your letter no. CPCB/IPC-V/NGT\_06/Kite/2020 dated 27.01.2025 regarding compliance on above subject matter.

In this regard, the State Govt has passed order on dated 28.07.2020 to prohibition of manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable.( Copy of order enclosed)

Encls: As Above

to  
MS  
DH-IPC-V

Yours faithfully,

Dr. Parag Madhukar Dhakate  
Member Secretary

MS

Si-547 received today  
12/08/2025

MS

**ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT**

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 1st March 2023.

*NOTIFICATION*

ENVIRONMENT PROTECTION ACT, 1986.

No. Yachika-2023/C.R.12/T.C.I.— Whereas, article 48-A of the Constitution of India envisages protection and improvement of the environment and safeguarding of the forests and wild life of the country;

And whereas, it is known that the pukka thread, commonly known as Chinese *Manja*, Chinese *Dor* or nylon or synthetic *Manja* manufactured from plastic or synthetic materials, used for kite flying causes injuries to and is fatal for human beings and birds;

And whereas, such thread being non-biodegradable, damages the environment in several ways including blockage of sewers, drainage systems, rivers, streams, reservoirs and suffocates animals who may consume the same;

And whereas, such thread is a conductor of electricity, it often results in flash-overs on the power lines and sub-stations, causes power interruptions, straining and damaging of electrical assets, accidents, injuries and loss of life;

And whereas, certain species of birds are getting rare or extinct, and it is imperative to protect them from injuries by such fatal kite flying thread or *Manja*;

And whereas, in compliance of the order of the National Green Tribunal in Original Application No. 384 of 2016, Khalid Ashraf Vs. Union of India and Others, the State Government considers it expedient to ban the use of such plastic or synthetic thread with a view to prevent the adverse effect on human being and birds;

And whereas, the Central Government has, *vide* Notification, Ministry of Environment and Forests, No. S.O. 488M(E), dated the 17th May 1988, delegated the powers vested in it under section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) to the Government of Maharashtra;

And whereas, the State Government is of opinion that in view of likelihood of a grave injury to the environment, it is expedient to issue directions under sub-rule (5) of rule 4 of the Environment (Protection) Rules, 1986 for the said purposes without providing an opportunity to file objections against the directions;

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) read with sub-rule (5) of rule 4 of the Environment (Protection) Rules, 1986, in order to address the adverse effects of the use of such synthetic thread on general safety and biodiversity, and to promote use of eco-friendly alternatives to such thread, the State Government, hereby, directs that,—

(1) there shall be prohibition on the sale, production, storage, supply and use of nylon, synthetic or any other such thread coated with finely crushed glass, metal, or any other sharp objects, including threads commonly known as Chinese *Manja* or Chinese *Dor*, in the State of Maharashtra;

(2) only a cotton thread, free from any sharp metal or glass or components or adhesives or thread strengthening material, shall be allowed, for kite flying; and

(3) all the officer mentioned in the *Schedule* appended hereto shall implement the above directions within their respective jurisdiction.

*Schedule*

The following officers are hereby authorized to implement this notification in their respective jurisdiction, namely :—

(1) Municipal Commissioners, Deputy Municipal Commissioners, Shops Establishment Officers and Inspectors, Sanitary Inspector, Health Inspector, Health Officer, Ward Officers or any other Officer nominated by the Municipal Commissioners as well as Chief Officers of all Municipal Councils and any other Officer nominated by the Chief Officer are authorized to implement the provisions of the said Regulations in their respective jurisdiction.

(2) District Collector, Deputy Collector, Sub-Divisional Officer, Tahasildar, Circle Officers, Talathi and any other Officer nominated by Collector, are authorized to implement the provisions of the said Regulation in their respective jurisdiction.

(3) Chief Executive Officer, *Zilla Parishad*, Block Development Officer, Health Officer, Development Officer, District Education Officer, Block Education Officer and *Gram Sevak* any other Officer nominated by Chief Executive Officer, *Zilla Parishad* are authorized to implement the provisions of the said Regulation in their respective jurisdiction.

(4) Member Secretary, Regional Officer, Sub-Regional Officer and Field Officer, Maharashtra Pollution Control Board and any other Officer nominated by Member Secretary, Maharashtra Pollution Control Board.

(5) Director, Health Services, Deputy Director, Health Services, Civil Surgeon, District Health Officers and any other Officers nominated by Director, Health Services.

(6) All Police Officers, Police Inspector, Police Sub-Inspector, Motor Vehicle Inspector, Traffic Police and any other Officers nominated by Director General of Police/ Inspector General of Police / Commissioner of Police / Superintendent of Police.

(7) Range Forest Officer or any other Officer authorized by Principal Chief Conservator of Forest / Chief Conservator of Forest/Conservator of Forest / Deputy Conservator of Forest.

By order and in the name of the Governor of Maharashtra,

SANJAY SANDANSHIV,  
Under Secretary to Government.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
Principal Bench, New Delhi**

**Execution Application No. 06/2020**

**In**

**Original Application No. 384/2016**

**In The Matter of: -**

**Khalid Ashraf**

**Vs.**

**Applicant**

**Union of India**

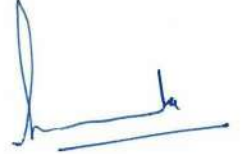
**Respondent**

**Index**

Sr. No.	Particulars	Page No.
1.	<b>Consolidated Report</b> in the matter of E.A No. 06/2020 in O.A. No. 384/2016 titled as Khalid Ashraf Vs. Union of India, in compliance of Hon'ble NGT Order dated 21.01.2020.	
2.	<b>Annexure-1:</b> CPCB vide its letter dated 03/03/2020 requested all SPCBs/PCCs to Provide the status of compliance of the directions communicated to chief Secretaries of all states/UTs, SPCBs and PCCs.	
3.	<b>Annexure-2:</b> Compliance status received from Andhra Pradesh PCB vide letter dated 14.07.2020.	
4.	<b>Annexure-3:</b> Compliance status received from Bihar PCB vide letter dated 05.05.2020	
5.	<b>Annexure-4:</b> Compliance status received from Chhattisgarh Govt. Housing & Environment Department vide letter dated 25.02.2020.	
6.	<b>Annexure-5:</b> Government of Gujarat, Department of Forest & Environment submitted action taken report vide letter dated 09.06.2020.	
7.	<b>Annexure-6:</b> The Additional Chief Secretary to Govt. of Haryana, Home Department issued vide order dated 11.09.2017 to DGP, IG, CP, DC/DM and all the SPs of Haryana.	
8.	<b>Annexure-7:</b> Compliance status received from Himachal Pradesh SPCB vide letter dated 17.03.2020	
9.	<b>Annexure-8:</b> Compliance status received from J&K PCB vide letter dated 16.03.2020	
10.	<b>Annexure-9:</b> Compliance status received from Karnataka SPCB vide	

	letter dated 28.05.2020.	
11.	<b>Annexure-10:</b> Compliance status received from Madhya Pradesh PCB vide letter dated 15.05.2020.	
12.	<b>Annexure-11:</b> Compliance status received from Mizoram PCB vide letter dated 27.07.2020.	
13.	<b>Annexure-12:</b> Compliance status received from Nagaland PCB vide letter dated 17.03.2020.	
14.	<b>Annexure-13:</b> Compliance status received from Odisha SPCB vide letter dated 18.03.2020.	
15.	<b>Annexure-14:</b> Compliance status received from Punjab PCB vide letter dated 24.02.2020.	
16.	<b>Annexure-15:</b> Compliance status received from Sikkim SPCB vide letter dated 25.02.2020.	
17.	<b>Annexure-16:</b> Compliance status received from Telangana SPCB vide letter dated 07.07.2020.	
18.	<b>Annexure-17:</b> Compliance status received from Tripura SPCB vide letter dated 05.03.2020.	
19.	<b>Annexure-18:</b> Compliance status received from Uttar Pradesh PCB vide letter dated 17.03.2020.	
20.	<b>Annexure-19:</b> Compliance status received from West Bengal PCB vide letter dated 07.07.2020.	
21.	<b>Annexure-20:</b> Compliance status received from Andaman Nicobar PCC vide letter dated 02.06.2020.	
22.	<b>Annexure-21:</b> Compliance status received from Chandigarh PCC vide letter dated 12.03.2020.	
23.	<b>Annexure-22:</b> Compliance status received from Delhi PCC vide letter dated 11.02.2020.	
24.	<b>Annexure-23:</b> Compliance status received from Lakshadweep PCC vide letter dated 19.05.2020.	
25.	<b>Annexure-24:</b> Compliance status received from Puducherry PCC vide letter dated 07.07.2020.	
26.	<b>Annexure-25:</b> Status received from Arunachal Pradesh SPCB vide letter dated 26.06.2020.	
27.	<b>Annexure-26:</b> Status received from Goa PCB vide letter dated 03.06.2020.	
28.	<b>Annexure-27:</b> Status received from Maharashtra SPCB vide letter dated 02.07.2020.	
29.	<b>Annexure-28:</b> Status received from Meghalaya SPCB vide letter dated	

	18.05.2020.	
30.	<b>Annexure-29:</b> Status received from Rajasthan SPCB vide letter dated 21.07.2020.	
31.	<b>Annexure-30:</b> Status received from Utrakhand PCB vide letter dated 18.03.2020.	
32.	<b>Annexure- 31:</b> Hon'ble NGT order dated 21.01.2020.	



**(S.K. Gupta)**

Scientist 'E'

Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
Delhi- 110032

Date: 04.08.2020

Place: Delhi

**Consolidated Report in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, in compliance of the Hon'ble NGT order dated 21.01.2020**

**1.0 Background:**

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed as follows:

*"There shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country."*

While hearing the matter, w.r.t. allegation of non-enforcement of the directions by the States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, Hon'ble NGT in its order dated 21.01.2020, directed as follows:

*"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). All the states/UTS may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by e-mail"*

## 2.0 Action taken by CPCB

- i. CPCB vide its letter dated 03/03/2020 (**Annexure-1**) requested all State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) to provide the status of the compliance of the directions communicated to Chief Secretaries of all States/UTs, SPCBs and PCCs by the Hon'ble NGT.
- ii. Further reminders, to provide the status report to CPCB, was also sent to all SPCBs/PCCs through emails/letters dated 23/4/2020, 15/5/2020 and 29/6/2020 besides following-up with the SPCBs/PCCS by respective Regional Directorates of CPCB through letters dated 5/3/2020, 17/03/2020 and 23/4/2020.

## 3.0 Consolidated report of status of compliance by SPCBs/PCCs:

The compliance status reports, in respect of directions issued by the Hon`ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016, received from SPCBs/PCCs are as follow:

- i. CPCB has received status of the compliance of the directions of Hon'ble NGT, from 18 states viz. Andhra Pradesh, Bihar, Chattisgarh, Gujarat, Haryana, Himanchal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Mizoram Nagaland, Odisha Punjab, Sikkim, Telangana, Tripura, Uttar Pradesh & West Bangal, through their respective SPCBs and from 05 Union Territories viz. Andman & Nicobar, Chandigarh, Delhi, Lakshadweep & Puducherry through their respective PCCs.
- ii. The compliance status reports as submitted by these 23 states/UTs through their respective SPCBs/PCCs, are given in **Table-I**.

**Table-I:** The compliance status reports as received from 23 states/UTs

Sl. No.	States	The compliance status as received from SPCBs/PCCs (as on 27/7/2020)
1.	Andhra Pradesh	The Andhra Pollution Control Board vide their letter dated 14.07.2020 has provided the Notification no. G.O.Ms No. 42 dated 16.04.2016, ( <b>Annexure-2</b> ) issued by Environment, Forest, Science, Technology, Department, Govt of Andha Pradesh imposing ban on

		procuring, stocking, sale and use of nylon thread/Chinese Dori, or other synthetic ( non-biodegradable thread) threads coated with glass or other harmful substances used for kite flying.
2	Bihar	The Bihar State Pollution Control Board vide their email of 05.05.2020 submitted that the manufacture, storage, sell, use and transport of non-biodegradable thread made of nylon, synthetic material and or coated with synthetic substance for kite flying has been banned in Bihar in exercise of the power conferred under section-5 of the Environment (Protection) Act, 1986, vide Notification No. 242(E) dated 19.04.2017 ( <b>Annexure-3</b> ).
3	Chhattisgarh	The Chhattisgarh Government Housing & Environment Department, vide their letter dated 25.02.2020 informed that the Government has issued notification dated 25/2/2017 ( <b>Annexure-4</b> ) on the matter.
4	Gujarat	The Department of Forest & Environment, Govt of Gujarat vide their letter dated 09/06/2020 (Annexure-5 ) has submitted Action taken Report and informed that they have issued a notice under section 5 of the Environment (Protection) Act, 1986 on 29.12.2016 and subsequently on 30.01.2020 for ban of Chinese thread, nylon synthetic thread ( <b>Annexure-5</b> ). The state of Gujarat had already imposed a complete ban on the use of Chinese Manjha since 2011.
5	Haryana	The Additional Chief Secretary to Govt, Haryana, Home Department, issued order on 11.09.2017 to the Director General of Police, all the Inspector Generals and Commissioners of Police, District Magistrates and Superintends of Police on the subject ( <b>Annexure-6</b> ).
6	Himachal Pradesh	The Himachal Pradesh State Pollution Control Board vide their letter dated 17/03/2020 ( <b>Annexure-7</b> ) submitted as follow:  The Govt. of Himachal Pradesh issued a notification on 3/2/2017 on the matter. In the notification it has been clarified that whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under provisions of the Act ibid.
7	Jammu & Kashmir	The Jammu & Kashmir Pollution Control Board vide their letter dated 16/3/2020 ( <b>Annexure-8</b> ) informed that J&K Govt. has imposed ban on procuring, stocking, sale and use of nylon strings (manjha) used for flying of kites whether coated or not within the territory of J &K vide notification no. SRO 126 dated 7/4/2016.  J&K PCB has also requested all the Deputy Commissioners to ensure compliance of notification and the directions of the Hon'ble NGT.
8	Karnataka	The Karnataka State Pollution Control Board vide their letter dated 28/05/2020 informed that there are no units manufacturing thread made of nylon, synthetic material and/or the coated with synthetic

		substances which is non-biodegradable for kite flying ( <b>Annexure-9</b> ).
9	Madhya Pradesh	The Madhya Pradesh Pollution Control Board vide their letter dated 15/05/2020( <b>Annexure-10</b> ) informed that Govt. of Madhya Pradesh, had imposed ban on 29.09.20216 in the entire state under section 5 of the Environment (Protection) Act,1981 and the same is being implemented by all District Collectors.
10	Mizoram	The Mizoram State Pollution Control Board vide their letter dated 27/7/2020 ( <b>Annexure-11</b> ) has informed that Deputy Commissioner/Districts Magistrates have issued notification/order, regarding prohibition to manufacture, sale, store, purchase and use of synthetic manjha/nylon thread and all other similar threads used for kite flying within their jurisdiction (Notification/Order nos. and dates are mentioned in the letter).
11	Nagaland	The Nagaland Pollution Control Board vide their letter dated 17/03/2020 ( <b>Annexure-12</b> ) has informed as follow: <ul style="list-style-type: none"> <li>• There is no report of using threads made of nylon/synthetic material and or coated synthetic substances for kite flying. As a matter of fact, kite flying is not popular or wide spread in Nagaland. There is also no report of manufacture, sale, storage, purchase and no complaints.</li> <li>• There are no incidence of deaths of humans/animals/birds due to usage of thread made of nylon/ synthetic material and or coated with synthetic material for kite flying.</li> </ul>
12	Odisha	The Odisha State Pollution Control Board vide their letter dated 18/03/2020 submitted that there is no such thread manufacturing unit made of nylon, synthetic material and the coated with synthetic substances is existing in the state of Odisha ( <b>Annexure-13</b> ).
13	Punjab	The Punjab Pollution Control Board vide their letter dated 24/2/2020 informed as follow: <ul style="list-style-type: none"> <li>• The Department of Science, Technology, Govt of Punjab vide notification dated 23.02.2018 (<b>Annexure-14</b>) has issued directions on the matter.</li> <li>• In pursuant to the Hon'ble NGT order dated 21.1.2020, Punjab Pollution Control Board has requested the Director General of Police and all the Deputy commissioners to ensure implementation of the notification issued by Department of Science, Technology, Govt of Punjab on 23.02.2018.</li> </ul>
14	Sikkim	State Pollution Control Board, Sikkim vide their letter dated 25/2/2020 ( <b>Annexure-15</b> )informed that there is no manufacturing industry of thread made of nylon, synthetic material and coated with synthetic substance which is non-biodegradable for kite flying.
15	Telangana	The Telangana State Pollution Control Board vide their letter dated

		<p>7/7/2020 (<b>Annexure-16</b>) intimated that:</p> <ul style="list-style-type: none"> <li>• Govt of Telangana vide G.O.Ms.No.6 dated 17/1/108 issued notification imposing ban on procuring, stocking, sale and use of chinese manjha (nylon thread) and glass coated manjha and further notified that the kite flying shall be permissible only with a cotton thread/natural fibre free from any metallic/gross components .</li> <li>• EFS&amp;T Dept, Govt of Telangana has addressed a letter dated 10.01.2019 to all District Collectors directing them to take all possible steps for implementation of notification dated 17/1/2018 keeping in view of "Makara Sankranti"</li> <li>• Govt of Telangana has taken action in implementing the prohibition.</li> </ul>
16	Tripura	<p>The Tripura State Pollution Control Board vide their letter dated 5/3/2020 (<b>Annexure-17</b>) informed that the Department of Science, Technology and Environment, Govt of Tripura issued notification dated 19.4.2017 to prohibit manufacture, sale, store, purchase, and use of synthetic manjha/nylon and all other similar synthetic threads used for kite flying.</p>
17	Uttar Pradesh	<p>The Uttar Pradesh Pollution Control Board vide their letter dated 17.3.2020 (<b>Annexure-18</b>) submitted as follow:</p> <ul style="list-style-type: none"> <li>• The Environment Department, Govt. of U.P. has issued directions under section-5 of E(P)A,1986 on 01/05/2017 to all concerned Govt. Authorities for prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying .</li> <li>• The Principal Secretary, Home, Govt of Uttar Pradesh vide letter dated 16.11.2017 has directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by the Hon'ble High Court, Allahabad dated 19.11.2015 &amp; 21.04.2015 and directions passed by the Hon'ble NGT on 14.12.2016 in OA no 384/2016 and to ensure compliance of directions of Environment Department, Govt of Uttar Pradesh on 01.05.2017.</li> <li>• UPPCB, vide letter dated 26.09.2018 directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by Environment Department, Govt of UP on 01.05.2017 under section-5 of EPA regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha.</li> <li>• UPPCB vide letter dated 06.03.2020 has sought ATR from Home Department through Environment Department, Govt of Uttar Pradesh regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha.</li> </ul>
18	West Bengal	<p>The West Bengal Pollution Control Board vide their letter dated</p>

		7/7/2020 ( <b>Annexure-19</b> ) has provided the Notification dated 20/3/2020 issued by the Department of Environment, Govt of West Bengal, banning use of chinese/nylon/plastic-manjha or thread for kite flying which is made of nylon or any synthetic material and or is coated with synthetic substance and/or is no biodegradable
	<b>Union Territories</b>	
19	Andman & Nicobar	The <b>Andman &amp; Nicobar</b> Pollution Control Committee vide their letter dated 02/06/2020 ( <b>Annexure-20</b> ) has intimated as under: <ul style="list-style-type: none"> <li>• Public notice dated 06.03.2017 was issued by ANPCC prohibiting the procurement, stocking, sale and use of nylon thread, chinese dori/manjha and other synthetic thread.</li> <li>• Public notice dated 06.03.2017 was forwarded to all concerned departments, implementing agencies, Deputy commissioners &amp; Superintendent of Police in their jurisdiction for complinace of the directions.</li> <li>• Public notice was also published in the daily telegram on 09.03.2017.</li> <li>• No violation reported by implementing agencies on the directions of Hon'ble NGT, dated 21.01.2020.</li> </ul>
20	Chandigarh	The Chandigarh Pollution Control Committee vide their letter dated 12/03/2020 ( <b>Annexure-21</b> ) has submitted that the District magistrate of Chandigarh Administration has issued an order dated 17/1/2020 under section 144 of Cr. P.C. to regulate the use of synthetic/nylon-glass coated popularly known as pakka thread/dori and chinese manjha/dori in the large public interest and immediate necessary action to prevent the harm to wildlife and environment
21	Delhi	The Delhi Pollution Control Committee vide their letter dated 11/2/2020 ( <b>Annexure-22</b> ) intimated as follow: <ul style="list-style-type: none"> <li>• The Govt of NCT of Delhi has issued a notification on 10/01/2017 on the subject matter.</li> <li>• The Department of Environment, issues public notices twice in a year once before independence day i.e. 15<sup>th</sup> August and then before the Basant Pachami during January/February, informing the general public about the ban on Chinese Manjha and to report instances of the breach to the offices through helpline numbers.</li> <li>• The agency-wise Action Taken Reports received from Delhi Police, Municipal Corporations, Revenue Department, Education Department and Forest Department have been provided.</li> </ul>
22	Lakshadweep	Lakshadweep Pollution Control Committee vide their letter dated 19/5/2020 ( <b>Annexure-23</b> ) informed that there is no units involved in manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.
23	Puducherry	The Puducherry Pollution Control Committee vide their letter dated

		<p>7/7/2020 (<b>Annexure-24</b>) submitted as follow:</p> <ul style="list-style-type: none"> <li>• PPCC, had issued direction under section-5 of EPA prohibiting the synthetic nylon thread used for kite flying and a public notice was published in the leading newspapers in English &amp; Tamil on 2/7/2020.</li> <li>• Further a letter was sent to District Collectors, Conservator of Forests &amp; Senior Superintend of Police for taking appropriate action against the defaulters under EPA, Prevention of Cruelty Act, 1960, Wildlife (Protection) Act, 1972, the Indian penal code or any other provision of law.</li> </ul>
--	--	---

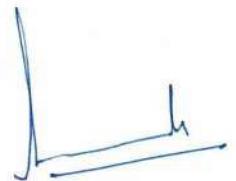
- iii. The 06 states namely, Arunachal Pradesh, Goa, Maharashtra Meghalaya, Rajasthan & Uttarakhand have informed that they have communicated to the concerned authorities for necessary action on the subject matter in compliance of Hon'ble NGT directions and sought Action Taken Reports. However, the compliance status reports are still awaited. The responses received from these 06 states/UTs through their respective SPCBs/PCCs, are given in **Table-II**.

**Table-II:** The status reports as received from 06 states/UTs

Sl. No.	States	The status as received from SPCBs/PCCs (as on 27/7/2020)
1	Arunachal Pradesh	The Arunachal Pradesh State Pollution Control Board vide their letter dated 26.06.2020 ( <b>Annexure-25</b> ) informed as of now 4 district namely East Siang West Kameng, Anjaw and Lohit have issued executive/prohibitory orders. Further they have written letter to the remaining Deputy commissioners to issue prohibitory orders in respective districts. West Kameng, Anjaw and Lohit have issued executive/prohibitory orders follow:
2	Goa	The Goa Pollution Control Board vide their letter dated 3/6/2020 ( <b>Annexure-26</b> ) informed that they have sought the compliance status report from the Department of Environment, Govt of Goa.
3	Maharashtra	The Maharashtra Pollution Control Board vide their letter dated 2/7/2020 ( <b>Annexure-27</b> ) informed that they have issued a letters dated 12/3/2020 and further on 2/7/2020 addressed to the Directorate of Municipal Administration, Mumbai and requested to inform all local bodies in the state about prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substances and/or coated with synthetic substances which is non-biodegradable for kite flying
4	Meghalaya	The Meghalaya State Pollution Control Board vide their letter dated 18/5/2020 ( <b>Annexure-28</b> ) informed as under: <ul style="list-style-type: none"> <li>• They have communicated the Hon'ble NGT order to all the Deputy Commissioners of <b>11</b> districts in the state for necessary</li> </ul>

		<p>action on the matter.</p> <ul style="list-style-type: none"> <li>• MSPCB received copy of letter of District commissioner of West Jantia Hills district to Asst Director, Information and Public relation, West Jantia Hills districts, Jowai for wide publicity on the prohibition.</li> <li>• MSPCB received information from West Garo Hills district on the none use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.</li> </ul>
5	Rajasthan	<p>The Rajasthan State Pollution Control Board vide their letter dated 21/7/2020 (<b>Annexure-29</b>) informed as under:</p> <ul style="list-style-type: none"> <li>• The subjected OA does not pertains to the SPCB for reasons that state board does not have any power to prohibit the use of manjha</li> <li>• In this regard, RSPCB has already conveyed the Board stand to Department of Environment, Govt of Rajsathan, vide its letter darterd 11.06.2020.</li> </ul>
6	Uttarakhand	<p>The Uttarakhand Pollution Control Board vide their dated 18.03.2020 (<b>Annexure-30</b>) informed as follow:</p> <p>UEPPCB has requested, vide letter dated 12.03.2020, the Principal Secretary, Environment Protection and Climate Change, Govt. of Uttarakhand, to take necessary actions for prohibiting manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.</p>

- iv. No response have been received from the 6 States/UT so far namely, Assam, Jharkhand, Kerala, Manipur & Tamil Nadu and Daman Diu & Dadar Nagar Haveli.



S.K.Gupta  
Scientist "E"  
CPCB, Delhi  
Dated: 30/7/2020

\*\*\*\*\*